IN THE CENTRAL ADMINISTRATIVE TRIBUNAL Lucknow-BENCH

Lucknow

Conlomb) 23/92

CAUSE TITLE O.A. 1100 OF 100 199 (L)
T. A. 1100 OF 100 199 (L)
(T)

Name of parties K. C. Agrawal Applicant's.

VERSUS

Union of India Y. P. Anand & 1/6 1 (Respondents.)

Particuler of Documents No. of page Part - A Check list..... Order Sheet..... 11 10 AZJ A3 to A9) Final Judgment Dated 2-8-92 Petition copy with power..... A.S. to. A13 / 1414 to AsT/ Counter with power 156 to A69/ A65 to. 7>2/ Rejoinder with Annexure..... Supplementary counter MP NC 798/92. Supplementary Rejoinder A76-1779

Part - B

BOD - B15)

Part - C) Julean Ord

(5) Par 6160

3065

Rocheed

SI. No.

weeled aut / distroyed

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Lucknow-BENCH

Lucknow

(m(omp) 23/92

CAUSE TITLE O-A.	1100	OF /8)	199		(L) (T)
Name of partiesK.	-C Agn	awal	••••	Applic	cant's.
	w 1	and Loll	, .	Respor	ndents

Particuler of Documents

Part - B

BOD - BIS)

Part - C

58-C160

30(5) Voy

3015

No. of page

Rocheel

SI. No.

weeledant/distroyed

15,2C

tom m le flagge, Am

Seen decided, the application her Second infraction, and accombingly it to research. The research of the research of the research.

Fred 2 sec

. ?

.

.

and the second of the second o

28.8.92. Hon' le Mr. Justice U.C.Srivastava-V.C.

The learned counsel for the respondents states that the judgment passed by this Tribunal has been complied withand the contempt of court is no longer subsists. It is also said that the order has been complied with a little late and within the period prescribed. per statement of the counsel of therespondent, the

case is consigned and notices are discharged. (DPS)

M. P. 798 | 92 has been filed for recall

Mr sing of D. m adj h

22.10.92

Cose and reach ady N

25.11.92

10 5, long 010 15 ady

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (LUCKNOW BENCH) LUCKNOW.

C. e A. 23 of 1992

Date of Decision 7.8.72

K & Aijer weel Petitioner.

Shi KS Sharma Advocate for the Petitioner(s)

VERSUS

y. A. Annual Activs. Respondent.

Sim And In verstava Advocaté for the

CORAM

The Hon'ble Mr. Justice V.e. Sorvastava -The Hon'ble Mr. K chayya- A.M.

- Whether reporter of local papers may be allowed to // see the Judgment?
- To be referred to the repoter or not ? A
- Whether tobe circulated to other benches ?
- Whether tobe their Lord ships wish to see the fair $\sqrt{}$ copy of the Judgment ?

VICE-CHAIRMAN/MEMBER

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH-LUCKNOW.

C.C.A.No. 23 of 1992.

..... Applicant.

K.C.Agrawal....

D

X

versua

.... Opp. Parties.

Y.P. Anand & others..... Hon'ble Mr. Justice U.C.Srivastava-V.C.

Hon bla Mr. K. Obayya -A.M.

(By Hon', le Mr. Justice U.C.Srivastava-V.C.)

By this contempt application the applicants have made a complaint that the directions given by this Tribunal in the O.A. which has been filled by the applicant have not complied with. In @x the O.A. filed which was decided by a Bench of this Tribunal vide its judgment dated 6.5.91 following directions were given:-

- (1) To consider and award an appropriate scale of pay above Rs. 425-700 to DAC redesignated as DA in Annexure C-2 dt. 4.10.74 with effect from 1.1.1973;
- (2) To make notional fixation of applicants'salary in the scale awarded under (1) w.e.f. 1.1.73and a ward the financial benefits with effect the first day of the month of the year of fil of the Writ Petitions respectively by xwxh ea of the applicants;
- (3) To comply with these directions within a per of six months from the date of receipt of a of this judgment bearing in mind the observa contained in the body of this judgment.
- 2. The grievance of the applicant is that the ogder passed by this Tribunal has not been compl with and accordingly the respondents may be puni This application was moved on 27.4.92. The respo dents in their reply have stated that some delay did take place in implementing the judgment and accordingly the application for exetneion of thr months' time for complying with the judgment pas



by this Tribunal was moved and immediate action was taken in alloting the scale, in terms of para 14 of the said judgment and accordingly the scale of Rs. 4525 -700 which is above the scale of Draftsman (A) (scale of Rs. 425 to Rs.700)below the scale of 550-770 was alotted to the petitioner and thus the posting order has been issued vide staff posting order no. 25/92 dated 17.2.92 even prior to the filing of the comtempt application. The judgment has also been filed before the Tribunal on 18.2.92 admitting that their SLP has been dismissed, but the respondents have reiterated with the order passed by the Tribunal and has been fully complied with and the compliance report to this effect was also filed before this Tribunal on 18.2.92 before filing of the contempt application. In the rejoinder the applicant has stated that the respondents have tried to confuse the issue that the $respo_n dents$ have not complied fully with the direction given by the Tribunal and attempted to confuse the issue and the they have rather to conceal the real fact flimsically in allotting the appropriate pay scale to the petitioner. Thus the grievance of the applicant is that no compliance has been made and according to him the judgment has not been correctly read and has not been correctly complied and the correct application which has been made by the applicant who has been placed for higher pay of scale. Thus it is a case of no compliance In case even if the applicant's version is accepted that it is a case of no compliance or me disregard of the order passed by this Tribunal. At the best it can be said to be a case of mis-representation to the the judgment in its application which is not of the liking to the applicant. If the judgment has been mis-interpreted, but the directions have been complied with in any manner which has been read by the respon-It will not be a case under Contempt of Court Act though the applicant can challenge the same in appropriate proceedings. As no clear case under Contempt of Court Act has been made out, the application is consigned and the notices are discharged.

Member (A). Dt: 7.8.92. (AR)

Vice Chairman.

Buchcopy





IN THE CENTRAL PADMINISTRATIVE TRIBUNAL AT ALLAHABAD.

LUCKNOW BENCH, LUCKNOW

Oirouit Pench, Luc MA 2 Date of Fill 1992. Pass.

Contempt Petition (Civil) No 23 Bate of Receipt in Passes

in re:

- (2) T.A. no. 1101/1987 in W.P. No. 4057 nof 1983
 (R.P. Gupta vs. Union of India & others)
- (3) T.A. No. 1101-A/1987 in W.P. No. 1703 of 1985 (Umrao Singh ws. Union of India & others)

Decided by one judgement dated 6.5.1991

K.C.Agarwal, aged about 56 years, son of late K.R. Agarwal, S.D.A./C.D.O- Section, R.D.S.O, Luck now, resident of C-63/3,

R.D.S.O. Colony, Mabak Nagar, Luck now

Petitioner

Versus

Shri Y.P. Anand, aged about 57 years, son of Not Known, Chairman, Railway Board, Ministry of Railways,

Sri O.P. Jain, aged about 58 years, son of Not Known, DIRECTORGENERAL, R.D.S.O., Ministry of Railways,

Manak Nagar, Luck now - 226011

Respondent s

CONTEMPT PETITION UNDER SECTION 17 C.A.T. ACT, 1985
& 12

READ WITH SECTION 11/OF CONPERRY OF COURTS

ACT, 1971

(1) NATURE OF CONTEMPT WITH DATE OF COMMISSION:

- (a) Nature of contempt : Civil
- (b) Order of the court/ C.A.T. of which contempt was committed:
- C.A.T'S Judgment dated 6.5.1991(Annexure No. I)
- (c) Decision of S.I.P.No. 17821/23 of 1991

S.L.P. No. 17821-23/91 (Ann. No. II) Order made on 5.12.91

1. C. Agamul



(d) Date of commission 13.5.1991 (Annexure-III)

respectfully begs to state as follows:-

(2) HISTORY OF THE CASE IN BRIEF

(i) There appears to be confusion in the mind of the respondent no. 2 to allot inappropriate pay scale of Rs. 455-700 (Revised Scale) to D.A.C. cadre redesignated as D.A.'B' vide staff Posting Order No. 25 dated 17.2.1992 instead of compliance of operative direction No. 1 of the judgment of/C.A.T. (Annexure No. I) and to award a pay scale as per Annexure C-2 dated 4.10.74 i.e. Rs.550-750 next higher (above) to the pay scale of Rs. 425-700, applicable to the Drawing/ Design staff of R.B.S.O., which has termed into comtempt of Judicial Court's verdicts on the grounds that respondent no. 2 in the recommendations of IIIrd Central Pay Commission, Government of India, Volume I, Chapter 14, Engineering Services, Pages 153 to 154. Paras 79, 80, 81 and Table No, XVII have not so far been adhered in real spirits to the petitioner's set up, as a result of which the petitioner became aggrieved extremely when classification of class category and cadre of the employees of R.D.S.O.'s Engineering Services stood not included, therefore, the administrative decision arrived at subsequently also have been earmarked as entirely defective, as non acceptable, being quite inappropriate so; otherwise disparity of

pay scales existing might have been rectified

long long ago i.e. with effect from 01.01.1973.

3

L. C. Aggamal

contd...3

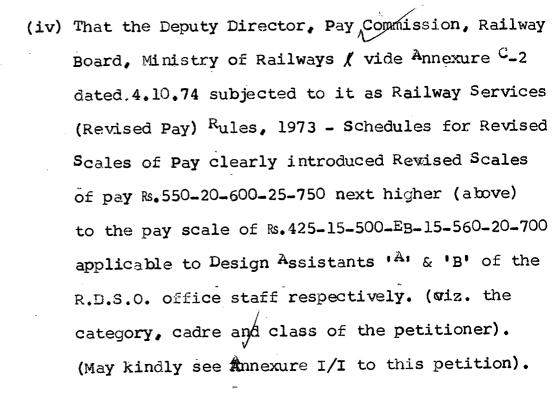
(ii) That the jurisdiction, power and authority of the Hon ble Central Administrative Tribunal at Allahabad, Luck now Bench, Luck now was, therefore, occasioned to have been sincerely and seriously approached with as a remedial recourses after exhausting entire normal channels of the efficacious and alternative remedies throughout in advance.

(iii) That the Hon'ble C.A.T. at Allahabad, Luck now Bench, Luck now have allowed registration T.A. Nos.1100/87.1101/87 and 1101-A/87 by a single leading judgment dated 6.5.1991 delivered by Hon'ble Mr. Justice K. Nath, V.C. The relevant paragraphs of which considerable and keepable in view (as per directions given in the operative clause No. 3 of the judgment of C.A.T

the operative part of the judgment whereby a reported case ruling Y.K. Mehta and others vs. Union of India & others (1988) SUPP. SCC. 750 para 12 has been principally dittoed to the extent, that (Annexure C-2) dated 4.10.74 deserved to be given effect from 01.01.73 meaming thereby that the next higher scale fr. 8.425-700 to D.A. 'C' redesignated as D.A.'B should be appropriately applicable as Rs.550-with effect from 01.01.73 as per the direction of operative clause No. 1 of the judgment of C.A.T. (May kindly see paras 10, 11 and 15 of the judgment i.e. Annexure No. 1 and Annexure No. 1/I i.e. Annexure C-2 to this petition).

127/4/92 1. C. Agamad

Υ.



(v) That the respondents went up in S.L.P. No. 17821-23/91 against the Judicial Verdict of Hon'ble C.A.T. as aforesaid dated 06.05.91 resulted into dismissal on 05.12.91 upholding the judgment appealed against. (May kindly see Annexure II to this petition).

That the respondents were served with the decision of Hon' ble C.A.T. on 13.5.1991 reminding in detail dated 31.7.91, 5.8.91, 30.1.92 and so on. (May kindly see Annexure -III, III/I, III/2Irespectively).

(vii) That thereafter the respondents No. 2 inflicted Staff Posting Order No. 25 of 1992 dated 17.2.1992 served on 20.2.1992 as alone instrument to quast for contempt of court. (May kindly see Annexure. IV which is impugned order to be taken up as the basis of contempt of courts).

taken up as the basis

(viii) That the petitioner

dent No again reminded the respondent No. 2 to the extent that the disputed Staff Posting Order No. 25 dated 17.2.92 has contd...5

10

see Annexure No. V)

directions flouted away superior administrative derivations by absolutely wrong, arbitrary and ineffective, decision otherwise, it has termed prima facie into clear-and cut contempt of court's verdicts; as the same has injured the real spirits of the pronounce-ments contended in Annexures Nos. I and II,

What to say materially contradicted Annexure I/I

(Annexure C-2) as described in the judgment i.e.
Annexure No. I of this application. (May kindly

- (ix) That the humble petitioner gave legal notice dated 3.3.92 to the respondents by reistered A.D. letters Nos. 0457, 0456 dated 3.3.92.

 (May kindly see Annexure VI and VII respectively)
 - Railways (R.D.S.O.) issued an office order No.7 of 1976 dated 5.5.76 (in partial modification to office order No. 43 of 1966), Director General/R.D.S.O. introduced recruitment and promotion mrules for Drawing Office Staff in Directorate which amplifies requirements by detailed Bio-datas adherable and admissible of

pay scales as tabled/charted below.

Rs. 650-960 (RS)

3 years service

Design Asstt.'A

Rs. 550-750 (RS)

Rs. 425-700 (RS)

Posign Asstt.'A

Rs. 550-750 (RS)

Rs. 425-700 (RS)

Posign Asstt.'A

Rs. 550-750 (RS)

Rs. 425-700 (RS)

Rs. 330-560 (RS)

3 years service

Rs. 260-435 (RS)

3 years service

プナジャ

1

y

PRAYER & RELIEFS

Wherefore, it is most respectfully prayed that the Hon'ble C.A.T. may be graciously pleased to allow the contempt petition and adequately punish both the contemnors in accordance with the law extending the arms of justice to grant appropriate pay scale of Rs.550-750 (the next higher scale to Rs.425-700 as per Annexure C-2 of operative clause No. 1 of the judgment of C.A.T.) to the humble petitioner retpospectively with effect from 1.1.73 with the consequential and subsequent relief to enable the petitioner to draw promotional pay scale from due date to actual date of payment without any recurring financial loss to the humble petitioner, in the interest of justice and equity. The Hon'ble C.A.T. may also be further pleased to award the costs throughout, in the particular litigation from the very beginning to this end for the safeguard of justice.

Luck now:

ببلأ

 \mathcal{X}

Dated: 27.4.92

PETITIONER

THROUGH :

No fore Mabletra

27/4/9/18/5

SHARMA)

High Court,

27/4/9r.

IN THE CENTRAL TADMINISTRATIVE TRIBUNAL AT ALLAHABAD,

Contempt Petition (Civil) No.

of 1992

in re:

(1) T.A. No. 1100/1987 (W.P. No. 6092 of 1982) (K.C. Agarwal vs. Union of India & others)

(2) T.A. No. 1101/1987 in W.P. No. 4057 of 1983 (R.P. Gupta vs. Union of India & others)

(3) T.A. No. 1101-A/1987 in W.P. No. 1703 of 1985 (Umrao Singh vs. Union of India & others)

Decided by one judgment dated 6.5.1991

K.C. Agarwsl

Petitioner

versus

Shri Y.P. Anand and amther

Respondents

AFFIDAVIT IN SUPPORT OF CONTEMPT PETITION

ACCOMPANYING HEREWITH

I, K.C. Agarwsl, aged about 56 years, son of late

Shri Kashi Ram Agarwal, resident of C-63/3, Manak Nagar,

R.D.S.O. Colony, Lucknow, the deponent, do hereby solemnly

affirm and state on oath as hereunder:-

- 1. That the deponent is sole petitioner who is well versed with the litigation in hand throughout from the very beginning to this end.
- 2. That the averments contained in paras to are true to my own knowledge and those in paras to are believed by me to be true as per legal advice so entertained from learned counsel.
- 3. That the enclosed Annexure I to IX are true electrostat copies of the original certified as duly compar with the help of the originals.

Luck now:

Dated : 27.4.92

f.c. Aggano

contd...2

*

3

4



-2-

VERIFICATION

I, the above named deponent, do hereby verify that the contents of paragraphs 1 to 3 are true to my personal k nowledge. Nothing material has been concealed and no part So help me God. of this affidavit is false and fabricated.

Signed and verified this 27th day of April 1992 in the campus of Allahabad High Court of Luck now Bench, Luck now.

Luck now:

: 27.4.92 Dated

I know the above deponent personally well who has signed before me.

High Court,

Luck now Bench, Luck now.

the been need and define five the season read with with the same

ANNEX-I

Pry

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD LUCKNOW CIRCUIT BENCH

Registration T.A.No.1100/87 (W.F.No.6092 of 1982 of the High Court of) (Judicature at Allahabad, Lucknow Bench, LKO)

K.C.Agarwal

Applicant

Versus:

Union of India & Others....

Respondents

Connected with

Registration 7.A.No.1101/87 (W.F. No.4057 of 1983)

R.F.Gupta

Applicant

Versus

Union of India & Others....

Respondents

Connected with

Registration T.A. Mo.1101-A/87 (W.F.No.1703 of 1985)

Umrao Singh

Applicant

Versus

Union of India & Others....

Respondents

Hon.Mr. Justice K. Nath, V.C.

Son. Mr. A.E. Gorthi, Member (A)

(By Hon.Mr.Custice K.Math, V.C.)

(c) 110110112,002.02.00 1 20.11g

Fetitions involve common questions of law and therefore are belt with by this judgement. These petitions

Canch Pribunels Act, 1985 for e direction to the respondents

to merge the post of Design Asstt. 'C' in the cadre of

Design Asstt. 'A' in the R.U.S.S.

2. To begin with there were three dategories of Technical Staff in the R.J.S.C. Directorate, namely

k, c. Aggamaf



Trecers, Draftsmen and Design Asstts. The post of
Draftsman was in the scale of Rs.205-280. Design Asstt.

apart from Senior Design Asstt. consisted of three
categories:(i)Design Asstt.'A' (for short DAA) in
the scale of Rs.370-475, (ii) Design Asstt. 'B' (for
short DAB) in the scale of Rs.335-425 and (iii) Design
Asstt. 'C' (for short DAC) in the scale of Rs.
The qualifications for appointment as Draf!

Were Matriculation or School Leaving Certificate plus
diploma in Mechanical Engineering. Gualification for
DAC was diploma in Mechanical Engineering of a School
or College with three years suitable experience or
successful completion of five years Apprenticeship Course
in System Training School with one year's experience
in a working post.

Draftsmen 'A' were appointed by promotion from from Draftscers. DAC were appointed by promotion from Draftscen 'A' on selection basis or by absorption of Draftscen trained in LCW, ICF or RDWC failing which by direct recruitment. DAC could be promoted to DAB and tab rould be promoted to DAA.

4. The duties of Draftsman 'A' consisted of preparation of designs and drawings, graphs and charts.

Duties of DAC consisted of preparation of simple designs and assemblings, checking of minor drawings, stress calculation of minor drawings, analysis of rating and performance of locomotives, weight estimation of all components, field investigation and trial, progressive introduction to advance design and calculation. It

L. C. Agganvel

मद्रामेव जग्ने



appears that there is no specific elucidation of the duties of DAC but the duties which are performed by them are set out in para 2 of Annexure-C3 as stated in para 5 of the Writ Petition of which there is no specific denial in the Counter Affidavit.

of the Writ Petition are substantially admitted in paras 8 and 13 of the Counter Affidavit that DAC has always been promotional post for Draftsman 'A' and has been higher in status with higher start and involving higher duties and responsibilities. The applicants are Draftsman 'A' who were promoted as DAC.

6. After the IIIrd Pay Commission's recommendations the Railway Board issued letter dated 24.1.74, Annexure.C1

Isree ing the scale of pay of Rs.205-260 for Oraftsman 'A' to Rc. 45-700. By letter dated 4.10.74, Annexure-C2, the Railwal Thistry revised the pay scales of Rs.250-360 of DAC to Rs.425-700 and that of Rs.335-425 for DAB ond Rs. 5475 for DAA both to Rs.550-750. The post of DAC was also directed to be designated as DAB whereas merged the AS of DAB and DAA were Zand designated as DAA.

Draftsman 'A' was always a post of lower rank and importance than the post of DAC, revision of the scale of both the posts to an equal level of Rs.425-700 is arbitrary and illegal by making unequals to be equal.

The spect of the present incumbents who are hardly four or five in number which is discriminatory and unjustified.

L. O. Agramul



(N)

The case in the Counter Affidevit is that 7. with e view to reduce the number of scales of pay, the IIIrd Pay Commission had recommended to allot a single revised pay scale of Rs.425-700 to DAC and Draftsman 'A'. It was stated that Draftsman 'A' who were selected to be DAC were ellowed to continue their designation as DAC personally to them vide Note dated 13.6.77. It was also pointed out that the staff DAC continues to rank senior to Draftsman 1A1 and thus are entitled to be promoted as DAA earlier than Draftsman 'A'. It was stated that under the Recruitment and Promotion Rules for class III Technical Staff in the R.D.S.D., the post of DAA is in the avenue of promotion of DAS and Draftsman 'A' against 50% quota since the Rule provides for two years service as DAB (old DAC) three years service as Draftsman 'A' in the RDSD for elightility for promotion. It is further stated that 'A', promoted as UAC (now DAB) like the applicate are a class by themselves, hence the new

early promotion of the applicants qua Draftsman 'A' is not relevant for the purposes of determination of appropriate scale of pay for DAC like the applicants.

It is further said that as soon as Draftsman 'A' is promoted to DAC, he merges into the entire class of DAC and cannot be treated to be separate class by himself for the purposes of pay scale. It is urged that ever

there is illegality or discrimination in the award of the scale of Rs. 425-700 both to Draftsman 'A' and to DAC.



since the introduction of the grade of DAC that post had been treated to be higher in duty as well as responsibility then the post of Draftsman 'A' and therefore fixation of salary of Draftsman 'A' as well as DAC in the same scale is arbitrary.

applicants and Shri D.S.Randhawa for the respondents at considerable length and have been taken through the material on the record. It will be appropriate in the first instance to state briefly the history of the creation of the post of UAC and its relative categorisation with Draftsman 'A' and other posts.

to the Railway Boards indicates that to begin with
Design Assets categorisation consisted of Senior Design
N. Assets in the scale of Rs.425-575, DAA in the scale
of Rs.335-425; DAC
of Rs.335-425; DAC
did not exist. There was the category of Draftsman 'A'
in the category of Draftsman 'A'
in the category of Draftsman 'A'
Annexure-R.2 the RDSC submitted to the Railway Board
that it is necessary to introduce the post of DAC in
that it is necessary to introduce the post of DAC in

in particular to facilitate the absorption of Aparentices

Mechanics in Drawing Office of the Mechanical and

Diesel (Design and Standard) Directorates on their

completion of 2½ years training. It was stated that

the diploma holders after 2½ years training would acquire

sufficient knowledge so as to justify their being

fitted in a scale higher than the scale of

Draftsman and would be more useful as DAC and thet

it would not be appropriate to appoint them as Draftsman

C Aggamed TONER I

the Fresident's sanition of the scale of Rs. 250-360 for UAC. However, by letter dated 21.1.67, Annexure-R4 secommended that the scale of Rs. 250-380 was essential Tites as Oraftsmen or Inspectors. It was therefore Tanto yns ni ton bns ettes ngied es bateo ad employed as Design Asstts on completion of treining that lome holders recruited for training and from the see of Draftsmen and Tracers. It was indicated tratified their functions were entirely different Design Asstts in the RUSC was the backbone of oless III Design Asstts. It was pointed out that the cadre of Ω_2^2 years training before they could be sbsorbed as met only by diplome holders were required to go through while the particular requirements of the ROSO could be bulk of Draftsmen on the Railways were matriculates Board by letter dated 25.5.66, Annexure-R.3 that the to that merger, the RDSO recommended to the Railway by Reilluay Boord's letter dated 9.12.64. Having regerd 035-205.sA lo atsoe and othit begram araw 085-055.sA on the Zonal Railways in the scale of Rs.205-280 and eppears that lateron the two categories of Draftsman was created in 1962 in the acale of Rs 250-380. It been accepted by the Raillusy Board and the post of DAC RDSO to the Railuay Board shows that the proposel had edi 10 27.Si.ab letter data 26.3-eruxannA .'A'

diploma holders were being recruited as Oraftaman uith jsdj bejsje, sew ji doidw ni č.8-equxennA .f6.č.č bejsb then again represented to the Railway Board by letter in future increments in that very scale. The RDSC pay of 3 DACs by grant of special pay to be absorbed the President had also given protection of the extant uss noticed as personal to 13 DACs as a special case;

Jomes & a y

starting pay of Rs.205, that/was intended to get a definitely better quality of material from diploma holders for the purposes of training up as Design Asstts, that they were to be trained as Design Asstts and not as Draftsmen and that it would not be correct to designate them as Draftsmen with higher start. It was stated that designation as Design Asstts would attract better type of men and that the calibre required of DAC was definitely superior than of the men recruited as Draftsmen with a starting pay of Rs.205/-. The RDSO reiterated that the DAC were men meant to go up to the grade of Senior Design Asstts and thereafter also as class II officers. Design Asstts. were the backbone of the lower cadre of the Design Directorate and the

Accepting the representation of the RDSD the Railway
and by their letter dated 30.10.67 allotted the scale
Rs.250-351 to DAC. However, the IIIrd Pay Commission
1973 distrot bring about a corresponding revised
scale for the DAC vis-a-vis their earlier scale of
Company and the DAC vis-a-vis their earlier scale of

beard, right consider those features of the problem.

Affidavit that the post of the DAC with its scale of Rs.250-380 was considered by the IIIrd Pay Commission and the revised scale of Rs.425-700 was given to the DAC on the basis of the recommendation of the IIIrd Pay Commission. It is the definite case of the applicants that the post of DAC did not figure in the Pay Commission's report at all; that situation has been indicated in RDSC's letter dated 26.12.73, Annexure-C.3. The respondents have not been able to show any material to indicate that the Pay Commission did consider that post and made

L.C. Aganore





- B -

recommendations in respect thereof. Indeed, the learned counsel for the respondents ultimately contended at the Bar that even if the Pay Commission did not make any report in that respect, the Govt. was competent and was at liberty to examine the matter of revision of pay which the respondents have done. There can be no quarrel with that claim of the Govt.; the only question is whether they have been done so correctly and in accordance with lew.

make recommendations regarding the post of the DAC, received anxious consideration of the RDSD in their letter dated 26.12.73, Annexure-C3. The letter mentioned that the justification for which the post of DAC was created and despite the merger of the scales of the various categories of Draftsmen into one scale of Rs. 205-380, the DAC were allotted the scale of Rs. 250-380 still continued to exist. It was suggested

Rs.250-360 still continued to exist. It was suggested that a scale higher than the combined scale of Rs.205-360 might be allotted to the DAC and since the lird Fat commission had prescribed the scale of Rs. 25-530-EB-20-650-EB-25-750 for Scientific Asstt.

recommendation of the RDSO contained in Annexure-C3

does not appear to have received the approval of the
Railway Ministry who by order dated 24.1.74, Annexure-C1

allotted the scale of Rc.425-700 to Draftsman 'A' (in
place of the old scale of Rs.205-280) and by letter

dated 4.10.74, Annexure-C2 allotted an identical scale

of Rs.425-700 (in place of Rs.250-380) to DAC.

of C. Aggania



(A22)

-9-

of DAB into DAA and allotted them a revised scale of Rs.550-750; the merged cadre of DAA and DAB was designated as DAA. The erstwhile DAC was designated as DAB. The crux of this history is that Draftsmen were qualification, always treated to be posts of lower/status, responsibility, duty and lower scale of pay than CAC and was a feeder cadre for DAC. When on the merger of two categories of Draftsmen on the Zonal Railways, a new scale of Rs.205-360 was allotted to them and the Fresident sanctioned the scale of Rs.250-360 as personal to 13 DACs as a special case, the Govt. was pursuaded to treat DAC in the ROSC at a higher footing by allotting them the scale of Rs.255-380 on a regular basis, while Draftsmen 'A' in the ROSC continued to remain in the scale of Rs.205-380.

There is no doubt that Craftsmen 'A' and DAC were introducted and this inequality would persist even with those preference 'A' who become DAC by promotion in view of inequalities in their qualifications and pre-revised scales of pay. In the case of State of JAK Vs. Triloki Nath Absha, 1974 SC 1, a higher scale of pay for persons higher qualifications was upheld by the Supreme thourt for the same post. In the case of State of Mysore Versus F.Narasingha Rao, 1968 SC 349, Tracers possessing higher qualifications (viz, matriculates) having higher

soale of pay, were held to be properly classified as a class distinct from Tracers of lower qualifications (viz, non-matriculates) having lower scale of pay. Relying upon their earlier decisions, it was held in the case of

R. C. Aggamas



(M2)

Randhir Singh Versus Union of India and Others, AIR 1982 SC 879 (para 6) that higher qualifications for higher grades, which may be either academic qualification, experience based on length of service, reasonably sustain the classification of officers into two grades with different scales of pay. There is substance in the contention of the learned counsel for the applicants that by allotting the revised scale of Rs.425-700 both to Draftsmen 'A' and to DAC, even if they were promotees from the former, the Department have tried to put unequals as equals. We may also refer to the decision of the Supreme Court in the case of M.P. Verma and Others Versus Union of India & Others 1989 Supplement (1)300 748, (1989) SCC (L&S)442) where the Supreme Court have held that equivalence of posts has to be made on the principle of functional equivalence and co-equal responsibility. The Supreme Court went on to say that while it is not within the domain of the Court to make equivalence of posts for the purposes of integration but it is surely Withe concern of the Court to see that before integration is made and consequent fitment of officers in different grade states is effected, there must be an equation of different posts in accordance with the principle of functional equivalence and co-equal responsibility. In other words, posts which do not satisfy the principles of 7 equivalence cannot be integrated into one common scale and may justly be allotted different scales.

13. The learned counsel for the respondents urged that the scale of Oreftsmen and DAC were equalised and the posts of DAB were merged in DAA with a view to reduce the number of scales. An effort to reduce the number of scales of pay may be laudable but it cannot

L.C. Agamod

11 -

placed in a different category.

do away with the principle of equivalence; only such posts could be merged into another which were functionally and responsibilitywise equal in substantial features. Assuming that DAC personnel who are promoted from Draftsmen 'A' like the applicants are a class by themselves, it would not justify placing them in the same category as Draftsmen; they must necessarily have to be

We may mention that none of the parties has tried to explain, justify or question the merger of UAB into DAA with a common revised scale for both; admittedly DAB is a promotion post from DAC. It is not unlikely that the functions and responsibilities of DAE are closer to DAA than those of DAC and therefore there may be justification for merging DAB in DAA without simultaneously merging DAC in DAA. The stand of the respondents that the revised scale of Rs. 425-700 was given as personal to DAC who were promoted from the post of Draftsman 'A' may be bonafide in the sense that the Department realised that the DAC had to be dealt with independently of Draftsman 'A', but that could not justify equalization of the scale of pay of DAC with Draftsman 'A'. The proper thing to do was to award a scale of pay higher then the scale of pay of Draftsman 'A' and lower than the scale of pay of DAB merged in DAA. Frecisely, the same recommendation was made by the RDSS in the letter 7 dated 26.12.73, Annexure-C3 when they said that the scale of Rs.470-15-530-E8-20-650-E8-25-750 may be awarded to DAC on the analogy of the scale provided to Scientific Asstt. 'B'. Indeed, in para 18 of the

Le Aggania



Counter Affidavit, this recommendation has been reiterated.

placed relience upon para 20 of the report of the IIIrd Pey Commission in Chapter 66 of Volume 4 extracted in para 13 of the Supplementary Rejoincer dated 22.1.85 which deals with cases where posts could not be covered by the recommendations of the Pay Commission. The Pay Commission prescribed the following guidelines for awarding pay scale in such a situation:

either specifically or in our general recommendation we would suggest that the Govt. should allot these posts one or other of the standard scales recommended by we which appeared to be most appropriete. Since we have not gone by straight conversion but had been guided primarily by the duties and responsibilities end the qualifications prescribed for the post it will be necessary when allotting the appropriate scale that these should be a central pocal point to ensure that the right replacement allocales are applied.

the post should be awarded one of the standard scales

of pay recommended by the Pay Commission in respect of

some other posts which have like duties, responsibilities
and qualifications. We should think that since the

posts of Scientific Asstt. 'B' were awarded a scale

Le, Agganois



of Rs. 470-750 and since the RDSC had recommended that very scale to be awarded to DAC it would have been fair on the part of the Govt. to award that scale to DAC. However, since it is not the domain of this Tribunal to award a scale of pay as pointed out by the Supreme Court in the case of N.P.Verma and Others Versus Union of India and Others (supra), it has to be ultimately decided by the Govt. itself after taking into consideration all the relevant features.

17. The lest point raised by the respondents is that the applicants had elready exercised an option in favour of the revised scale of Rs.425-700 and they cannot be allowed to go back on the option. Annexure-SC2 is the option cated 5.11.74 in which each of the

of Rs. 200380. We do not think that the exercise of e option stands in the way of grant of the appropriate becale to the applicants; there can be no estopped a statute and much less in derogation of constitutional rights. The right of 'equal pay for equal

counsel for the respondents also urged that the award of a scale other than Rs.425-700 would affect a large number of posts and persons. No material has been placed before us to show who are the persons and how many of them are likely to be affected if the applicants are given a scale of pay higher than Rs.425-700; but it is clear at the same time that the option had been

X.C. Ayamod



- /14 -

exercised in November, 1974 after the revised scale had been awarded in October, 1974 while these Writ fetitions were filed in 1982, 1983 and 1985. It is also common knowledge that there have been further revisions of pay scales on the recommendations of the 1 Vth Fay Commission which might have brought fresh financial benefits to the applicants but we are not concerned with any such possible developments in these cases. Nevertheless, justice seems to demend that while DAC should be awarded a scale of pay higher than Rs.425-700, elthough lower than Rs.550-750 with effect from 1.1.73, the actual financial benefit should accrue to each of the applicants respectively from the first day of the month of the year of filing of the Urit Fetitions early of them as done in the case of Y.K. lighta and Others Willes Union of India and Others (1988) Supp. 300

der√herefore direct respondents 1 and 2 εs

750 para 121

(1) To consider and award an appropriate scale of pay above Rc.425-700 to DAC redesignated as DAE in Annexure-C2 dt. 4.10.74 with effect from 1.1.73;

(2) To make notional fixation of applicants t salary in the scale awarded under(1) w.e.f.1.1.73, banefits with effect and award the financial from the first day of the month of the year of filing of the Urit Fetitions respectively by each of the applicants;

(3) To comply with these directions within a period of six months from the date of receipt of a copy of this judgement bearing in mind the observations contained in the body of this judgement.



- 15 -

Solve State of the State of the

We partly allow all the three writ fetitions accordingly; parties shall bear their costs of these petitions.

Member (A)

Vice Chairman

Dated the 6 May, 1991.

.RKM

Attated Town Copy

Section Officer

C.T.C. Campai Administrative Tribuna

Cricum Banch

LUCKNOW

Le Aggamal



ANNEX-I/I

IN THE HON HER HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW.

Writ Petition No. 6092 of 1983

K.C. Agarwal

Petitioner

Verma

Union of India and Others

Opposite Farties

Annexure No. C-8

Govt. of India (Bharat Sarkar) Ministry of Railways (Rail Mantralaya) (Railway Board)

No.PC-III/73/PS/Schedule/RDSO New Delhi, dt: 4.10.1974.

Sub: Railway Services (Revised Pay) Rules, 1973 -Subschiles for Revised Scales of Pay.

In continuation of this office endorsement of even number dated 24th Jammary, 1974, schedules showing the revised scales of pay applicable to some additional categories of staff of RDSO Office are enclosed.

Schedules in respect of the remaining categories 2. will follow.

Hindi version will issue separately.

DA: As above.

Deputy Director, Pay Co Railway Loans

Addressed to s

The Mirector General, RDSO, Lucknow.

XXX

sd/-(G.D. Sud)

रहममेव जयते

ITEM No.

COURT No. ᇽ

SUPREME COURT OF INDIA

RECORD OF PROCEEDINGS



Petition(s) for Special Leave to Appeal (Civil No.(s) 17821-23/91

(From the judgment and order dated 6-5-91 of the 1 Allahabad Eerch in T.A.Nos.1100-1101 & 1101A/87 of the MEROCOMPOR C.A.T.

Union of India & Ors

Petitioner (s)

351558

Versus

K.C.Agerwal & Ors (With appin for ex parte stay)

Respondent (s

Date: 5.12.91

This/these petition (s) was/were called on for hearing today

CORAM:

Hon'ble Mr. Justice Hon'ble Mr. Justice

K. Jagannatlia Snetty S.C. Agrawal

Hon'ble Mr. Justice R.C. Patnaik

For the petitioner (s) Mr. V.R. Reddy, Addi. Sulicitor Genl. M/s. Hemant Shorma, B. Krishna Presed, Advs.

For the respondent (s) I.r. D.K. Garg. Adv. Caveator

UPON hearing counsel the Court made the following ORDER

Without expressing any opinion on the question of law raised since there are only four or five people remained who are to get the penefit of the judgment of the Tribunal,

we dismiss these Special Leave Petitions.

Jaitley के स्वयक्त आये कत्व आये गता। विकास 9 12.91 COURT MASTER 🗫 अ॰ भाक्षक्र, रहा- ''लग्न)

COURT MASIER

mostical in the process of all R. W.S. C. J. North of Brailwager Manakhilear, Lunknow-220011

~ T-17601;

21 (41/90

IN THE CENTRAL ADMINISTRATIVE CIRCUIT BENCH LUCKNOW.

T.A. No. 1100 OF 1987 (T)

K.C. AGARWAL & OTHERS --- PETITIONER - YS : LINION OF INDIA & DTHERS --- DIFS . PARTIES . The Director General, R. D. S. O.,

Lucknow.

Sir,

Sub: - Decision of Hon'ble Central Administrative Tribunal, Allahabad, Lucknow circuit Bench, Lucknow, for implementation.

Ref:- T.A. No. 1100/87(W.P.No.6092 of 1982), connected with T.A. No.1101/87 (W.P.No.4057 of 1983) & T.A. No. 1101-A/87(W.P. No.1703 of 1985), decided on 6/5/1991(Copy enclosed.)

Kindly find enclosed herewith a copy of decision delivered by Hon'ble C.A.T., Lucknow Circuit Bench, Lucknow in case of T.A. No.1100/87 (W.P.No.6092 of 1982).

You are requested to hindly issue recessary directives for the implementation of the same.

Thanking you,

Yours faithfully, (K.C. AGGARWAL)
SDA/Carriage Dte.

RDSO/Luchnow.

DA:- As above

Dated: 13.5.1991

Copy for imformation and further action to:-

R.D.S.O. Class III Staff Association.

R.D.S.O. Employees Association(BMS/BRMS)

DA: As above.

50/-

(K.C. AGGARWAL) SDA/Carriage Dte. RDSO/Lucknow.

IN THE CENTRAL AUMINISTRATIVE TRIBUNAL

TA. No. 1100 OF 1987 (T).

K.C.AGARWAL & OTHERS----PETITIONERS

YS -- "UNION OF THOIR & OTHERS ---- OPPS. PARTIES

To

The Director General R.D.S.O., Manak Nagar Lucknow-226 011.



ANNEX-111/1

Sir,

Sub:- Implementation of the Judgement & orders passed by the Hon'ble Central Administrative Tribunal, Lucknow Circuit Bench in the Registration No. 1100/87,1101/87 1101A/87, in re-K.C. Aggarwal & other VS Union of India & others.

Respectfully I have to state that I submitted a photostat copy of the above referred Judgement on 13.5.1991. I trust that the implementation of the said judgement/order is under your active consideration. Needless to mention that the orders of the Hon'ble C.A.T. are crystal clear and therefore there must not be any hesitation/confusion in implementation of the same instantly and to award a next higher scale of pay than that of Rs. 425-700 as per the allotment of standard pay scales to the non-gazetted engineering cadres by the III Pay Commission.

- 2. As per the first clause of the operative part of the orders/directions, an appropriate scale of pay above Rs. 425-700 is to be allotted to D.A.'C' (redesignated as D.A.'B') w.e.f. 1.1.1973. In this context it would not be out of place to bring forth the following points especially:
 - i) That the III Pay Commission of 1973 did not bring about a corresponding revised scale for the D.A.'C' Rs. 250-380 vis-a-vis(see your letter No. A/ES/PC-III/73 dated 26.12.'73 Annexure C-3).
 - it has failed to allot pay scale to some cadres. The commission has laid down the guide lines clearly as stated in the judgement of the C.A.T. and in para 13 of the supplementary Rejoinder.
 - iii) As mentioned in para 13 of the supplementary rejoinder, the III pay commission has observed further at page 130 paras 102,103 in volume IV of the Report as under:

 "That the entry grades for the posts requiring three years Diploma Course in the Engineering of whatever speciality should be generally one of Rs. 425-700 (Para 39)"-----
 - 103 "The next higher grade above the entry cadre of Rs. 425-700 should generally be Rs. 550-900 in the non-gazetted engineering sadre also, where, however, the organisation pattern requires the presence of more than one grade above the initial grade, renewal of the range of Rs. 550-900 should be splitted into two grades namely Rs. 550-750 & 700-900".

AN TONE OF AN

 \rightarrow

Le Agame

- 2 -

Thus keeping in view the above referred recommentions of III Pay Commission, the Railway Board evolved the same formula and the design/drawing staff in the Engineering Cadre on Indian Railways (including RDSO) were awar-ded the pay scales as follows: to minimis the categories. Their corresponding pay scales, in the spirit of the III Pay Commission recommendations were as:-

- (c) Next above scale Rs. 700-900/650-960
- (b) Next above scale Rs. 550-750
- Scale allotted to D/Man'A'-Rs. 425-700

4. Moreover in para 11.12 of the 4th Pay Commission Report, it is clearly mentioned " that the majority of the Draftsmen of Central Government as well as Indian Railways were distributed in the 5 standard scales recommended by the III pay commission as indi-

cated below".

- (i) Rs. 700-900
- (ii) * 550-750
- (iii) * 425-700
- (iv) " 330-560
- (v) " 260-430
- 5. SO As per directives of the Hon'ble C.A.T. and the recommendation of III pay commission, the next higher appropriate scale of pay above Rs. 425-700, stands Rs. 550-750. You, too, have admitted this fact and annexed as Annexure-C2 dated 4.10.74. The same is the first clause of operative directions orders of the judgement.
- 6. It is relevant to mention here that the duties and responsibilities of D.A.'B' (merged in D.A.'A') & D.A.'C' (now D.A.'B') were equal in all respects, thats why the Ministry of Railways, Railway Board upgraded the D.A.Cs as D.A.'B' (Annexure-C-2 of 4.10.74) and D.A.'B' became feeder cadre to D.A.'A' as well as closer to D.A.'A'
- (ii) Secondaly the post of D.A.'C' and D.A.'B' abolished since 1.1.73 as admitted in para 9 of the counter affidavit itself and so many draftsmen 'A' Junior to the post of D.A.'C'(now D.A.'B') jumped directly to the pool of D.A.'A' and then QDA' in these 18 years.
- (iii) That for the last 18 years i.e. since 1.1.73 the Channel of promotion from Draftsmen A(Rs. 425-700) is to D.A.'A' (Rs. 550-750) only. So it is quite clear and prooved itself that the pay scale above Rs. 425-700 in Engineering Cadre (applicants parent cadre) is Rs. 550-750 only.

Further, after giving thoughts to the several points, it is observed and stated finally regarding pay scale in para 16 of the judgement as under:-

"Since it is not the domain of this Tribunal to award a scale of pay, however, it has to be ultimately decided by the Government itself after taking in-to consideration all the relevant features".

Which confirms clearly that considering all the relevant features as stated above and others the employer /Railway Board have to decide and allot the pay scale in pre set pay structure above Rs. 425-700 to the applicants as recommended by the III Pay Commission but for the Engineering Cadre exclusively.

Le Anjanoel ...3/-



7. It is understood that taking into consideration all the aspects and relevant features there should not be any hitch/confusion to award the next higher scale of pay than Rs.425-700 i.e. Rs. 550-750 to the applicants as per the spirit of judgement and also the III Pay Commission Recommendations (as there is no existence of any post of D.A.'C' or D.A.'B' in between Draftsmen 'A' Rs. 425-700 and D.A.'A' Rs. 550-750 since 1973).

In the light of the above, you will find that the most appropriate and justified scale of pay is Rs. 550-750 which should be allotted to the applicant S. It is needless to point out here that for the sake of the relief, the applicant has suffered immensely for the last 18 years. Therefore, I shall be highly grateful if the said judgement is immediately implemented.

Thanking you,

Yours faithfully,

, so/-

(K.C. AGGARWAL)
S.D.A.
Carriage Directorate
R.D.S.O.
Manak Nagar, Lucknow

Dated 31-7-1991

Copy to:-

The Chairman, Railway Board, Rail Bhavan, New Delhi. ay Board जाते

Railway Board is requested to kindly issue suitable directives to RDSO for implementation of Hon'ble C.A.T.'s order and allotment of scale of pay of Rs. 550-750.(RS)

प्राप्टत 🦠

(K.C. AGGARWAL)

Dated: - 5 - 8-1991

ke. Oggarned

ANNEX-III/II

. Sir,

Sub:- Implementation of decision of 'CAT' in TA No.1100 of 1987 (Writ No.6092 of 1982), and the passion of the her mysers at cords.

Decision of Hon ble CAT LKO Circuit Bench dt.6.5.91 Ref:1) in case No.TA 1100 of 1987.

11)

Dismissal of SLP No.17821-23 of 12.11.91 by Mon'ble Supreme Court of India on 5.12.91 page Representations dated 13.5.91,31.7.91,12.11.91.23.12.91 and detailed memorandum of Cl. III Staff Association dated 7.1.92 and others.

In the light of the dismissal of above mentioned SLP, filed by Union of India and others (DG/RDSO and Rly. Foard etc), by Hon'ble Subreme Court of India on 5.12.91, now, as we have already suffered a lot for 19 years, inspite of causing further hardship to us, an early action may please be taken to award the revised scale of pay next higher to Rs. 425-700 as per the schedule of revised scales in connection with the 3rd Pay commission Report, alloted to the Design Staff of RDSO Office duly approved and issued from Rly. Board pay commission cell vide their letter No. PC-III/73/PS/Schedule/RDSO dated 4.10.74, which letter is being called Annexure C-2 as per your submission in the Counter Affidavit of case No.TA-1100 of 1987.

It is emphasised to mention here that the above mentioned case was heard at length in the Hon'ble CAT and considering all the merits. of the case and the question of law, the case was decided on 6.5.91 which is confirmed by the Supreme Court of India on 5.12.91 also.

Particularly the matter enlighted in the representation dated 23.12.91 reveals in nut shell that clause No.1 of the operative directions of the decision of CAT' clears beyond any doubt regarding the implementation of pay scale and the denial of which can create a position of contempt of Court. The clause No.1 clearly indicates as when the

> " TO CONSIDER AND AWARD AN APPROPRIATE SCALE OF PAY RS. 425-700 TO DAC REDESIGNATED AS DAID! IN ANNEXURE & DATED 4.10.74 W.E.F. 1.1.73".

To consider an appropriate scale of pay above Rs 45-700 in Annexure C-2 dated 4.10.74 (i.e. Schedule of registering scales alloted for the Design Staff of RDSO office vide Rly.Board Office letter No. PC-III/73/PS/ScheduleXRDS dated 4.10.74).

II. To award an appropriate scale of pay above Rs.4-75-700 (Scale of Pay already considered in (1) only) in Ammerure Codated 4.10.74 to DA'C' redesignated as DA'B' w.e.f.1.1.75.

Therefore, it is clear emugh that the scale of pay which is to be considered and to be awarded to the concerned staff working in RDSO Design Office is to be picked up only from the schedule of revised scales for the Design Staff of RDSO Office (Amexure-C-?) also issued from the Rly. Board Min. of Rlys. which will be the compliance of the judgement of Eon'ble 'CAT'in true sense. Otherwise the scale taken out of Annexure C-2 will create a new category of DA'E' with an independent scale of pay since 1.1.73 due to which all the denartmental selections scale of pay since 1.1.73 due to which all the denartmental selections after that date as DK'A' to direct DA'A' will become intractuous.

In the end, it is prayed that considering all the above mentioned facts of the case, the scale of pay as per Annexure C-2 dated 4.10.74 and the above associated benefits may please be awarded to the applicants at the earliest possible and oblige.

Thanking you,

Dated: \$0.1.92 3. Letter of ci p stall D.C. AGGARWAL)

SDI ICDO/Corr Dta Govern Contrak

Government of India Ministry of Railways Research Designs and Standards Organisation Manak Nagar, Lucknow.

STAFF POSTING ORDER NO. 25 OF 1992

As per the judgement dated 06.05.1991 of the Hon'ble Central Administrative Tribunal, Lucknow Bench, Lucknow delivered in the cases TA No. 1100/87, connected with No. 1101/87 and 1101-A/87, K.C.Agarwal, P.P.Gupta, Umrao Singh and others, the competent authority has decided to allot the scale Rs. 455-700 (As) w.e.f. 1.1.73 to s/shri K.C.Agarwal, P.P.Gupta G.B.Sinha Umrao Singh : and late Shri Niranjan Singh.

The aforesaid applicants are entitled to the notional fixation of salary in the pay scale of Rs. 455-700 (As) w.e.f. 1.1.73. They will, however, be awarded the financial benefits with effect from the first day of the month of the year of their filing of the writ petition & respectively as per Hon'ble Tribunal's orders.

The arrears due are being worked out and/will be paid to the above staff concerned shortly CONFR / if anf Hindi version will follow.

> Bowles (T.M.Murali) for Director General

Encl: NIL. File No. A/EP-1290 Ducknow-11. Dated: n 2.92.

Distribution.

1.JDS(C-I) 2.JDS(W-Stds.), 3.JDS(I&L), 4.JDRM(S) 5.DDE-I(10 copies) 6.50/Confdl. 7.50/E-III. The arrears of pay in favour of the individual may kindly be drawn as early as possible through supplimentary bill. 8.DF. This has the vetting of accounts. /& SO/ 9.50(A) 10.50(Res.)I 11.50(Civil)/12.Shri K.C.Aggarwal, DM'A' Wagon Carriage/RDSO/Lucknow with reference to his representation dated 2.12.91, 12.11.91, 14.11.91 13. Shri P.P. Gupta, SI/Wagon(I&L) RDSO/Lucknow. 14. Shri Niranjan Singh, EX DM'A' Wagon, C/o Shri Bhupinder Singh, Manak Nagar, Lucknow 15.6.B. Singh, DAA (adhoc), Res. Mech. /RDSO/Lucknow. 16. Umrao Singh, Ex DM'A', MP Directorate. RDSO/_C/Q A/20/3, RDSO Colony, Lucknow. 17.Hony.Secretary, CTSA/RDSO/Lucknow with reference to their letter No. GS/K.C.Agarwal/91/192, GS/KC Agarwal, Supreme Court/Decision/91/193 dt. 9.12.91, CTSA/GS/KC Aggarwal-SLP/92/5 dt. 7.1.92.

Le Aggarwel Thus

The Director General, R.D.S.O., Luckrow

sir,

(THROUGH PROFILE CHANNEL)

dated 17.2.92.

Sub: - Enforcement of Judgement dated 06.05.91 and 05-12-91 respectively in granting an appropriate scale of pay &. 550-750 -- according to IIIrd Pay Commission Rationalisation Scheme set up for Revised Scales of pay in the Engineering Cadres instead of disputed grade allowed vide order No. 25

May I invite our kind attention to the judgement dated 06.05.91, and 05.12.91 delivered by the Hon'ble Central Administrative Tribunel and the Hon'ble Supreme Court of India as well. The relavancy and materiality of the Supreme Court Leave Petition (Civil) No. 17821 -23 dated 12.11.1991 has also stood as rejected which leaves to only one conclusion that the adoptable Zig Zag manner in the subject of dispute remains no more in existance but to accept the verdict of the Superior and Supreme Courts of Law as a hard and fast rule of Law adherable without fail and also without hitch and hesitation any longer.

- The declaration of the highest judiciary of India left no further scope for the observance of discrimination or drastic powers conferred upon the employer oblique in nature what to say of smister powers. Clear concept of Law has criticised the amalgamation of different cadres, classes and categories of employees, keeping aside their recruitment qualifications, duties and responsibilities etc, into one unspecified forum and scale of pay &. 455-700 to DAC redesignated as DAB in Engg. Cadre is wrong, incorrect and illegal with effect from 1.1.73. It is to be noted that prima-facia no deprivation of benefits unilaterally be enforced at all in true sense and spirit of the pronouncements of courts of law.
- Inappropriate scale of pay %. 455-700 is still subjected to be challenged which act has defied or flouted away due compliance of the Courts supreme in every respect. The Ministry of Railways (Pay Commission Cell), Govt. Of India, New Delhi should never allow any alterations of interpretation otherwise. The one sight or arithmetical mistakes are still to be corrected according to the specific cadre-wise staffing pattern.

Hope that the matter objectionable shall have to be treated as null and void and the accurate compliance of the judgements prayed for be allowed to be ensured perfectly without rail under intimetion to the signatory. yours feithfully.

Deted 26.2.1992

and REA (BAS

Chairman, Railway Board, New Delhi.

Copy to 1 CISA/RESO/Lucknow.

Thanking you.

SDA/Carriage Dte/PDSO/LKO.

K.C. Aggarwal)

7.2 12111 V

ANNEX-VI

R. S. Sharma

M.A.L.L.M.

RETD, IAS (COMMISSIONER JHANSI DIV.)
SENIOR ADVOCATE
HIGH COURT LUCKNOW/ALLAHABAD

REG ISTERED A/D

PHONE: 241062 63455 P.P. CHAMBER:

Ex- CHAMBER: 158/37/2, Havadar Manzil, Ganga Prasad Road, Maulaviganj, Lucknow-18

Lucknow Date 03.03.92 WITHOUT PRIJUDICE

Latter No.....

LEGAL NOTICE

On behalf of Mr. K.C. Agarwal & Others ---s/c Late Shri K.R. Aggarwal, r/o C-63/3, R.D.S.O., Colony, Manak Nagar, LUCKNOW-2260Dl.

Through: Shri R.S. Sharma, (N.A.LLM, N. Retired I.A.S)
(Commissioner Jhansi Division)
Sr. Advocate High Court,
Lko. Bench, Allahabad, High Court,
Present Chamber 7/3 Chander Nagar,
Alambagh- Near Singh Dairy,
Lucknow-226 005 (U.P.)

To

Shri O.P. Jein,
Director General,
R.D.S.C., Ministry of Railways,
Manak Magar, Luckmw-ll.

Shri R.D. Kitson, Chairman, Railway Board, Ministry of Railways, Rail Bhawan, New Dalhi.



Dear Sir,

Having received sufficient instructions from my above named client, I have to give you the Legal notice in the following terms:-

- 1. That the administrative authorities of the R.D.S.O. have been adment not to comply with the fact finding of the judgement of the Hon ble Central Administrative Tribunal dated 6.5.91 in the claim No. TA 1100/1987, as connected with the writ petition No. 6092 of 1982.
- 2. That the Hon'ble Supreme C ourt of India, New Dalhi vide its findings in the Jungement of Special Leave Petitions Civil No. 17821-23 dated 5th Dec.1991, dismissed, which was prefere by the Administrative Authorities of R.D.S.Q. of 12th Nov.199 against the fact finding and judgement dt. 6th May 1991 of the Central Administrative Tribunal. These are the well known facts on the basis of which the findings of the Central Administrative Tribunal has already become absolute and

ke Aggamal

-34-(a)-

R. S. Sharma

M.A.L.L.M.

RETD. IAS' (COMMISSIONER JHANSI DIV.)
SENIOR ADVOCATE
HIGH COURT LUCKNOW/ALLAHABAD

LEGAL NOTICE

241062

PHONE: 241062 C3455 P.P.

EN-CHAMBER: 158/37/2, Havadar Manzil, Ganga Prasad Road, Maulaviganj, Lucknow-18

Lucknow Date 03.03.199 2

Latter No.....

and finally accetptable by the administrative authorities of R.D.S.O. without any Hue and cry, they ought to have implemented it, without fail, but instead of doing so they have turned down the resistance without any rhyme and reasons apecifically stating as pointedly qualified in the decision of the administrative authorities of R.D.S.O.

- 3. That the Administrativ Decision, so arrivedeat, is vitisted inlaw entirely, and contrery to law and justice edtremely, when particularly the next higher scale in the existing scheduled of revised scales of pay applicable to the Design staff of TDSO as recommended by the III rd Pay Commission Cell,
- Ctaff of 9DSO as recommended by the ITI rd Pay Commission Cell, Railway Foard Dt. 04.10.74 should have been allowed to the incombents concerned in view of the judgement which is a finding of facts delivered by the Hon ble Central Administrative, Tribunal dated 03.05.91, deserved to be stood finally in the affirmative, and not in the negative. So these is, therefore no way out except to give you the notice legally emphasizing the the acts of the Administrative Authorities of the RDSO have smounted to Primafacia a clear-cut case of contempt of two Hon ble Courts i.e. (i) Central Administrative Tribunal and (II) Hon ble Supreme Court of India, as well, and the consequences of sufferings should born out by the 2DSO within the scope and the process of Law, as well.
- 4. That instead of admissibility of the next higher grade of R. 550-750 w.e.f 01.01.73 and restructuring benefits of grade R. 650-360/2000-3200 w.e.f. 01.01.84 onward, the Administrative Authorities of RDSO have neither been considering nor acceeding to the implementation of orders of both the Honble Courts as cited above. In this way maximisation of controversies and complications have been continuously effected to by the authorities of the RDSO who are new liable to pay arrears of dues with interest from the due date to date of actual payments Retrospectively.
- Court, I most respectfully prefer to issue a legal notice to you to ensyre compliance of Court's Orders' with a fortnight as stipplated period, awatting your interim reply with redetermination of your final object and Aim, failing which I shall not hesitate to launch against the defaultors/Company Leg. The eventualities thereof, shall be doubt-lessly met by you, please dont forget.

Endingthe verbatism of the motice, I hope and am confident to hear and have a line from you, and reply of the above motice.

Luckmw. Dated: 03.03.92

f. C. Agrerme

D53/2000

faithfully,

ANNEX-VII

	/ 0457	
	wire \$ - 41 15-75 17.81 10 / define ////	
	Starting at the start Re.	ł
• .	पंत्रीकृत सुरुष् भेष्य व्यापा विकास	
,	Received TV.P. registered	
:	addresses to.	
	"इमसे पूर जब आ किए हैं शिका जिल्ला हा पार्टी के जिल्ला है के जिल्ला । "Write here "Voyar" . "Paper" of "Railway Roceipt (क्रिकेट the word)	,
	whetere it when foreseed a series of the se	
	Amount to be removed from	
	STEERING STUNE OF CONTROL OF STREET OF STREET OF STREET	
	भीषम जन काम पास का बीना करना हो उसी ग्रमव करा आए ; कापूरी को निरामी प्रदूति	
	े दारा काट दिया जाए। • To be filled in only when the article is to be insured; o'the write to be crossed.	
:	but by means of &wo diagonal lines.	
	insured for Rs. (In fig.)(In words)	
	बामा बुल्क ६०	
	nsurence fee Rt. P. Weight (In words) Grams	•
	TO FO	
	1= 2	
	रामित बस्ते	
	0. 51/51/8 P-5(0)	
	शारः वीज-51 (क)/R. P5 (a) थंंं/No. विकास कि का कि	ī
:	icamps के कि Rs	į
	Received V.P. registered	3.
	Addressed to A Third Addressed	7
	कमसे पूर्व जैंब आप्याम हो, 'बोगरित' शास्त्र के साथ यहां "पत" कि हो है। हो हो से स्ट्रांट' चिंबें ह	-2
	Write here flatto "Pargel" or "Railway Recopy with the North Insured"	
	mount to be receivered from Reg \	
	the addressee	
•	प्रतिकिती अधिकारि के होताखर Signature of the receiving office?	
	हारा कर दिया जाए । To be filled in only when the article is to be insured; ptractice to be crossed	
٠.	out by means of twe/diagonal lines.	
	हरू (असी में) Insured for Rs. (In fig.)(in words)	
	तेमा मृत्य ६०	,

Lici Agganvel

ANNEX-VIII

GOVERNMENT OF INDIA MINISTRY OF RAILWAYS (R.D.S.O.)

OFFICE ORDER NO: 7 OF 1976

(In partial modification to Office Order No. 43 of 1966)

Subject* Revised Rules for Recruitment & Promotion of Drawing Office staff in R.D.S.O., excluding RE Winz of Signal and Telcomm. Design Directorate.

A copy of revised Rules for Recruitment and Promotion together with channels of promotion of the Drawing Office Staff (excluding RE Wing of S&T Design Directorate) is enclosed. These revised Rules will be effective from 1st June. 1976, and all recruitments and promotions will be made strictly in accordance therewith.

These revised Rules may be given wide publicity amongst the concerned staff.

(M.P. Srivastava) for Director General

DA/One copy of revised R&P Rules together with channel of promotion charts.

Lucknow-226011, Dated: 6.5.1976. (File No.A/R/RT/TS)

DISTRIBUTION

1. As usual.

2 Notice, Board.



KRAC (QUB)

Recruitment and Promotion Rules for Drawing Office Staff (excluding R.E.Wing of S&T Directorate)

These revised R&P Rules are applicable to the categories of Tracers, Draftsman 'B', Draftsman 'A', Design Assistant 'A'/Arch. Assistant 'A' and Senior Design Assistant/Senior Arch. Assistant in respect of the following Directorates/Wings:-

- i) Architectural Directorate including MTP Arch. Wing of RDSO.
- ii) Carriage Directorate.
 - iii) Civil Design Directorate.
 - iv) Electrical Directorate.
 - v) M&C Directorate.
 - vi) Motive Power Directorate.
 - vii) MRS Directorate.
- viii) Research Civil Wing.
 - ix) Research Mechanical Wing.
 - x) S&T Directorate (excluding Rly . Electrification Wing)
 - xi) T.I. Directorate.
 - xii) Wagon Directorate.
- 2. The seniority group of the above mentioned categories of staff shall be as under:
 - i) Architectural Directorate including MTP Arch.Wing of R.D.S.O.
 - ii) Carriage, Wagon and MRS (Mechanical) Directorates.
 - iii) Civil Design Directorate, R&S Wing. (including staff in TEN's Drawing Office).
 - iv) Civil Design Directorate, Track Wing & MTP(Track).
 - v) Electrical Directorate & MRS (Electrical) Wing (including staff in Electrical Maintenanta Beation).
 - vi) Motive Power Directorate.

Le fyant

A CONTRACTOR

- 3 -

Mote No. 2

Successful completion of 5 years approved apprenticeship course on Zonal Railways/ Froduction Units will be taken as equivalent to Diploma in the Engineering discipline corresponding to the technical department in which the training course has been undergone.

Note Mo.3

In exceptional cases, vacancies in all categories may be filled by transfer of suitable staff working on Zonal Railways/Production Units and serving in grades corresponding to those in RDSO.

Note No.4

Suitable experience, wherever specified, should be in an Engineering organisation/firm of repute or Research/Design Organisation/Institute/firm of repute as a wholetime worker, after having acquired the minimum technical qualification(s) laid down for a particular post.

Note No.5

In case 50% sanctioned posts in the category of Design Assistant 'A'/Architectural Assistant'A' cannot be filled by promotion of departmental candidates, due to lack of suitable persons, shortfall will be made up by increasing the percentage of direct recruitment including recruitment from Railways. Likewise, the percentage of departmental promotion will be suitably increased temporarily, if more qualified persons become available and it has not been possible to fall in the quota of direct recruitment, despite efforts made in this regard. However 50:50 ratio will be maintained in the long run.

Note No.6

For departmental candidates, the qualifying service of three years in the next below grade for promotion to the higher grade should be in the respective seniority group.

Note No.7

Except for the category of Tracer in /rchitectural Directorate including MTP/Arch. Wing, transfer of suitable staff in other categories in Architectural Directorate from Zonal Railways/Production Units has not been stipulated, as similar categories of staff are not working on the Zonal Railways/Production Units.

Note_

Certificate/Diploma in Architectural Assistantship is a three years' course after matriculation and has, therefore, been equated to Diploma in Pharmeering for the purpose of these R&P Rules.

Idto Ma.2

In case, there is poor response from Railways from The market in any category, the qualifications the experience can be relaxed by the members of Selection Foard to meet the particular locand.

he Agganiy

Revised R&P Rules for Drawing Office Staff in RDSO (excluding RE Wing of S&T Directorate and staff of Architectural Directorate) (pys)

Designation and Scale

Tracers, Scale Rs.260-430(RS)

1 .Method of recruitment.

Direct recruitment from outside on selection basis or by transfer of suitable staff from Zonal Railways/Production Units, on selection basis.

2.Minimum qualifications
 and/or experience

i) for transfer from Railways/Production Units. Tracers working in the concerned technical discipline on Zonal Railways/Production Units. The candidates should possess the following qualifications/experience:-

Matriculation or its equivalent and certificate/diploma in Draftsmanship of ITI standard or its equivalent from a recognised Institution in the appropriate Engineering discipline, or trade apprenticeships successfully completed on Zonal Railways/Production Units.

ii) for direct recruitment.

Matriculation or its equivalent and certificate/diploma in Drafts-manship of ITI Standard or its equivalent from a recognised Institution in the appropriate Engineering discipline or trade apprenticeships successfully completed on Zonal Railways/Production Units.

3.Age limit for direct recruitment.

18 to 25 years.

4. Channel of promotion.

a)From - Nil. b)To - Draftsman 'B' scale Rs.330-560(RS).

Le Aggarwel

इक्शेयव जगते

Revised R&P Rules for Drawing Office Staff in RDSJ (excluding RE Wing of S&T Dte. & Staff of 'Arch.Dte.)

Designation and Scale

1. Method of recruitment. Draftsman 'A', Scale Rs.425-700(RS).

Normally by promotion of Draftsman 'B' working in RDSO on selection basis. In case of non-availability of suitable departmental candidates, by transfer of suitable staff from Railways/production Units cr alternatively by direct recruitment, both on selection basis.

- 2. Minimum Gualifications and/or experience.
 - i) for promotion of Draftsman 'B' working in RDSO. in RDSO .

Three years service as Draftsman'B'

ii) for transfer from Railways/Production Units.

One year's service as Draftsman on Zonal Railways/Production Units in the concerned technical discipline and working in the grade corresponding to that of Draftsman 'A' in BDSO. The candidates should possess the following qualifications/ experience :-

Matriculation or its equivalent and Diploma in the appropriate Engineering discipline from a recognised institution with one years suitable experience. -

Successful completion of 5 year approved apprenticeship course on Zonal Railways/Production Units will be taken as equivalent to Diploma in the appropriate engineering discipline.

Matriculation or its equivalent and Diploma in the appropriate recruitin bgineering discipline from a recognised Institution with one wears suitable experience.

> Successful completion of 5 yrs approved apprenticeship course on Zonal Railways/Production Units wil be taken as equivalent to Diploma in the appropriate engineering discipline.

iii) for dime

BRPL.

Revised R&P Rules for Drawing Office staff in RDSO (excluding RE Wing of S&T Dte. and Staff of Arch.Dte.)

Designation and Scale

Design Assistant 'A', scale Rs.550-750 (RS)

1. Method of recruitment.

50% of the sanctioned posts by promotion of Draftsman'A'/Design Assistant'B' on selection basis and the remaining 50% by transfer of suitable candidates from Zonal Railways/Production Units on selection basis or alternatively by direct recruitment, both on selection basis.

- 2. Minimum qualifications and/or experience.
 - i) for promotion of Draftsman 'A'/
 Design Asstt.'F'
 working in RDSO.
 - ii) for transfer from Railways/
 production Units.

Two years service as Design Assistant 'B' or three years service as Draftsman 'A' in FDSC.

One years service on Zonal Asil -ways/Freduction Units in the concerned technical discipline & working in the grade corresponding to that of Design Assistant'A' in RDSO. The candidates should possess the following qualifications/experience:-

Diploma in the appropriate Engineering Discipling from a recognised Institution with a minimum of 3 years suitable experience in an engineering organisation OR Degree or its equivalent in the appropriate engineering discipline from a recognised institution.

Successful completion
of 5 years approved apprenticeship
course on Zonal Railways/Production Units will be taken as
equivalent to Diploma in the
appropriate engineering discipline.

Lic of games

BRILL

Revised R&P Rules for Drawing Office Staff in RDSO (excluding RE Wing of S&T Dte. & Staff of Arch.Dte.)

(Ma)

Designation and Scale .

 Method of recruitment.

2. Minimum qualifications and/or experience.

i) for promotion of Pusign Asstt. 'A' working in RDSO.

ity for transfer from Railways/Production whits.



iii) for direct recruitment.

Senior Design Assistant Scale Rs.650-960 (RS).

Normally by promotion of Design Assistant 'A' in RDSO on selection basis. In case of non-availability of suitable departmental candidates, by transfer of suitable candidates from Zonal Railways/Production Units on selection basis or alternatively by direct recruitment, both on selection basis.

Three year's service as Design Assistant 'A' in R.D.S.O.

One years service on the Zonal Railways/Production Units in concerned technical discipline and working in the grade correspondening to that of Senior Design Assistant in RDSO. The candidates should possess the foll wing qualifications/experience:

A degree or its
equivalent in appropriate
engineering discipline from a
recognised Institution with
two years suitable experience
in an engineering organisation
OR Master's degree in
appropriate Engineering discipline from a recognised
Institution.

A degree or its equivalent in appropriate Engineering discipline from a recognised Institution with two years suitable experience in an Engineering organisation ON Master's degree in appropriate engineering discipline from a recognised Institution.

Le Myanwas

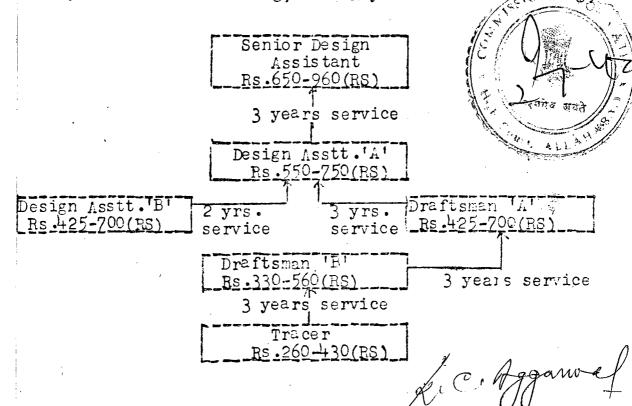
Chart showing avenues of promotion in respect of Drawing Office Staff of the following Directorates/Wings including their seniority groups in juxta position.

AM 10h

Directorate/Wings.

Seniority groups

- 1. Carriage Directorate.
- 1 to 3) Carriage, Wagon & MRS Directorates.
- 2. Wagon Directorate.
- 3. MRS Directorate.
- 4. Motive Power Directorate
- 4. Motive Power Directorate.
- 5. Civil Design Directorate
- 5. a) Civil Design Track Wing and MRS (Track).
 - b) Civil Design P&S Wing (including staff in TEN's office)
- 6. Electrical Directorate
- 6. Electrical Directorate
 (including staff in Elec.
 Maint. Section)
- 7. T.I. Directorate
- 7. a) TI Directorate (Electrical).
 - b) TI Directorate(OHE Civil).
- 8. Research Mech.Wing.
- 8. Research Mech. Ving and M&C Directorate.
- 9. Research Civil Wing.
- 9. Research Civil Wing (including FE & R&F etc.)
- 10. S&T Directorate (excluding Rly Electrification Wing)
- 10. S&T Directorate (excluding Rly Electrification Wing).



Revised R&P Rules for Drawing Office Staff of Architectural Directorate.

MK (B)

Designation & Scale

1 . Method of recruitment.

Tracer, Scale Rs.260-430(RS).

Direct recruitment from outside on selection basis or by transfer of suitable staff from Zonal Railways/Production Units, on selection basis.

- 2. Minimum qualifications and/or experience.
 - i) for transfer from Railways/Production Units.

Tracers working in Civil Engineering Department on Zonal Railways/ Production Units. The candidates should possess the following qualifications/experience:-

Matriculation or its equivalent and certificate/Diploma in Draftsmanship of ITI standard or its equivalent from a recognised Institution in Civil Engineering/Architectural discipline.

Matriculation or its equivalent and certificate/Diploma in Drafts-manship of ITI standard or its equivalent from a recognised Institution in Civil Engineering/Architectural discipline.

18 to 25 years.

3. Age limit for direct recruitment.

recruitment.

ii) for direct

4. Channel of promotion.

a)From - Nil.

b)To -Draftsman'B! scale Rs.330-560(RS).

La Agramad

Revised R&P Rules for Drawing Office Staff of Architectural Directorate.

Designation &Scale

1. Method of recruitment.

Draftsman 'B' Scale Rs.330-560(RS)

Normally by promotion of Tracers working in Architectural Dte. or MTP(Arch) of RDSO on seniority -cum-suitability basis. In case of non-availability of suitable departmental candidates, by direct recruitment, on selection basis.

- 2. Minimum qualifications and/or experience:
 - i) for promotion of Tracers, working in RDSO •
 - ii) for direct recruitment.
 - 3. Age limit for direct recruitment.
- 4. Channel of promotion

Three years service as Tracer in RDSO.

Matriculation or its equivalent and certificate/diploma in Architectural Assistantship from a recognised Institution.

20 to 30 years.

- a) From Tracers Scale Rs.260-430 (RS)
- b) To Draftsman'A'
 Scale Rs.425-700(RS)

Lec Agamal



Revised R&P Rules for Drawing Office Staff of Architectural Directorate.

Designation & Scale

Draftsman 'A' scale Rs 425-700 (RS)

1. Method of recruitment -

<u></u>of RDS0

Normally by promotion of Draftsman 'B' working in Architectural Directorate or MTP(Arch.)/on selection basis. In case of non-availability of suitable departmental candidates by direct recruitment, on selection basis.

2. Minimum qualifications and/or experience:

i) for promotion of Draftsman 'B'working in RDSO.

ii) for direct recruitment

Three years service as Draftsman 'B' in RDSO.

Matriculation or its equivalent and certificate/Diploma in Architectural Assistantship or its equivalent from a recognised Institution followed by one year's experience in a qualified Architect's rffice or Architectural firm of repute.

3. Age limit for direct recruitment

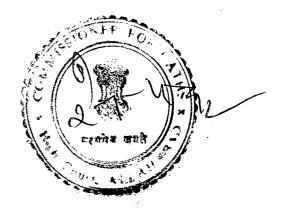
4. Channel of promotion

20 to 30 years

a) From - Draftsman 'B' scale Rs.330-560(RS)

b) To - Arch Assistant 'A' scale Rs .550-750(RS) .

L.C. Agamas



-48- MR)

Revised R&P Rules for Drawing Office Staff of Architectural Directorate.

Désignation & Scale

Architectural Assistant 'A' scale Rs .550-750 (RS) .

1. Method of recruitment

50% of the sanctioned posts by promotion of Draftsman 'A' working in Arch. Directorate or MTP (Arch.) on selection basis and the remaining 50% by direct recruitment, on selection basis.

- 2. Minimum qualifications and/or experience:
 - i) for promotion of Draftsman 'A' working in RDSO .

Three year's service as Draftsman'A' in RDSO.

ii) for direct recruitment Matriculation or its equivalent and certificate/Diploma in Architectural Assistantship or its equivalent from a recognised Institution followed by 3 years suitable experience in a qualified Architect's office or Architectural firm of repute OR a degree in Architecture or its equivalent from a recognised Institution.

3. Age limit for direct recruitment.

20 to 30 years.

4. Channel of promotion

- Draftsman 'A' From a) scale Rs .425-700(RS)
- Senior Arch. Assistant b) scale Rs.700-900(RS)

mich

Revised R&P Rules for Drawing Office Staff of Architectural Dte.

ASO

Designation & Scale

Senior Architectural Asstt., Sale Rs.700-900 (RS)

1. Method of recruitment.

Normally by promotion of Architectural Asstt.'A' working in Architectural Directorate or MTP(Arch) of R.D.S.O. on selection basis. In case of non-availability of suitable departmental candidates by direct recruitment, on selection basis.

- 2. Minimum qualifications and/or experience.
 - for promotion of Architectural Asstt.'Λ' working in RDSO.

Three years service as Architectural Asstt.'A' in RDSO.

ii) for direct recruitment.

A degree in Architecture from a recognised Institution followed by two years suitable experience in a qualified Architect's office or Architectural firm of repute OR Master's degree in Architecture from a recognised Institution.

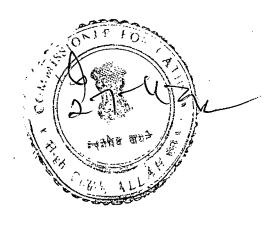
3. Age limit for direct recruitment.

25 to 35 years.

4. Channel of promotion.

- a) From Architectural Asstt.'A' Scale Rs.550-750 (RS)
- b) To As per rules.

& C. Aggarwal



50 -

MUIN

Chart showing avenue of promotion of Drawing office staff of Architectural Directorate.

Senior Architectural
Assistant
Rs - 700 - 900 (RS)
3 years service
Architectural Assistant
Rs.550-750(RS)
3 years service
b
Draftsman 'A'
Draftsman 'A' Bs.425-700 (RS)
1
Rs.425-700 (RS) 3 years service Draftsman B
Rs.425-700 (RS) 3 years service
Rs.425-700 (RS) 3 years service Draftsman B
Rs.425-700 (RS) 3 years service Draftsman 'B' - Rs.330-560(RS)

& C. Agranoas



IN THE HON'BLE CENTRE ADMINISTRATIVE TRIBUNAL ALLAHABAD LCUKNOW BENCH, LUCKNOW

Registration NoT.A. No: 1100/87

K.C. Aggarwal & others ----- Petitioners

V/s

Union of India & others

----- Respondents

REPORT
OF THE
THIRD CENTRAL PAY COMMISSION

V o L U M E-I

"Electrostate copies abstracted from the recommendations of 3rd Central Pay Commission, Govt. of India, Volume-I. Chapter-14, Engineering Services, Page-153 to 154, Paras 79, 80, 81 & Table No.XVII adherable by all concerned are enclosed herewith for ready reference and perusal by the Hon'ble Central Administrative Tribunal".

MINISTRY

OF

FINANCE

GOVI. OF INDIA

Lic. Igramed





IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL ADDL. BENCH LUCKNOW.

Counter Reply of the Respondents

IN

15.7.92

Regn. Contempt No. 23 of 1992 (L) Connected with TA No. 1100/87, 1101/87 &.

. Applicants. K.C. Agarwal & Others . Versus

.... Respondents. Union of India & Others

That in pursuance of the Orders of this Hon'ble Tribunal, I, O.P. Jain, Director General, R.D.S.O., Lucknow, the Respondent No.2, am filing the reply on behalf of myself as well as on behalf of the Chairman, Railway Board, New Delhi who has authorised me to file the reply on his behalf as well.

- That in the above case, the Hon'ble Tribunal vide its Judgement dated 6.5.91 have directed the Respondents No.1 and 2 as fellews :
 - To consider and award an appropriate scale of pay above Rs. 425-700 to DA'C' redesignated as DA'B' in Annexure - C2 dated 4.10.74 with effect from 1.1.73.

Director General

Research, Designs & Standards Organisation

Ministry of Railways



- (2) To make notional fixation of applicants' salary in the scale awarded under (i) w.c.f. 1.1.73, and award the financial benefits with effect from the first day of the month of the year of filing of Writ Petitions respectively by each of the applicants;
- (3) To comply with these directions within a period of six months from the date of receipt of a copy of this Judgement bearing in mind the observations contained in the body of this judgement."
- 3. That for the reasons disclosed in an application filed in the above noted T.A. cases, some delay took place in implementing the judgement and accordingly an application for extension of three months further time to implement the judgement was moved before this Hon'ble Tribunal.
- Consider alletting the scale in terms of para 14 of the said judgement wherein it has been stated that the proper thing to do was to award a scale of pay higher than the scale of pay of Draftsman 'A' and lower than the scale of pay of DA'B' merged in DA'A'. Accordingly, the scale of Rs.455-700 which is above (Fe) scale of DA'A' (scale Rs.425-700) and below the scale of DA'A' (scale Rs.550-750) was alletted to the petitioners and thus Posting Order has been issued vide Staff Posting Order No.25 of 1992 dated 17.2.92, copy at Annexure No. CA-1.

Annexure CA-1.

Director General
Research, Designs & Standards Organisation
Ministry of Railways
LUCKNOW



Annexure CA-2. 5. That even prior to filing the present contempt petition a compliance report for implementing the Judgement dated 6.5.91 has also been filed in this Hon'ble Tribunal on 18.2.92, a copy of which is annexed as Annexure CA-2. The applicant has tried to create a confusion to mis-lead this Hon'ble Tribunal by not properly connecting the position brought out in the Compliance Report filed in this Hon'ble Tribunal on 18.2.92 in case TA/1100/87 connected with TA No.1101/87 and 1101-A/87.

6. That the Orders of the Hon'ble Tribunal dated 06.05.91 have been fully complied with by the Administration.

That parawise comments to the contempt petition are given as under:

- 7. That as regards para 1 of the application the same needs no comments.
- 8. That as regards para 2(i) of the application, it is submitted that the contents thereof are denied as in terms of para 14 of the judgement dated 6.5.91, the Petitioners have been allotted scale above Draftsman 'A' (R. 425-700) and below Design Assistant'A' (R. 550-750). The scale of R. 550-750 which is allotted to Design Assistants'A' cannot be given to the Petitioners as per the orders of this Hon'ble Tribunal, therefore, there is no confusion in the mind of the Respondents, rather the applicant wants to create un-necessary confusion by misinterpretation of the judgement passed by this Hon'ble Tribunal.

Director General

Research, Designs & Standards Organisation

License

- 10. That as regards para 2 (ii) of the application, the representations from the petitioners were duly received and considered.
- 11. That as regards para 2(iii) and 2(iv) of the Petition, it is stated that as per para 14 of the judgement the scale of pay above Rs. 425-700 of Draftsman 'A' and below the scale of pay of Design Assistant 'A' Rs.550-750 has been allotted to the petitioners correctly and the other statements made therein have no relevance in view of the specific orders of this Hon'ble Tribunal.
 - 12. That as regards para 2(v) of the petition, it is submitted that the Hon'ble Supreme Court of India dismissed the S.L.P. "Without expressing any opinion on the question of law raised Since there are only 4 or 5 people remained who are to get the benefit of the judgement of the Tribunal." A copy of the orders passed by Hon'ble Supreme Count is enclosed as Annexure II of the Application.
 - 13. That as regards para 2 (vi) of the Petition, it is submitted that since the S.L.P. had been filed, the Administration was to wait for the disposal of the SLP.

....5

Research, Designs & Standards O ganisation
Ministry of Railways

PRICKNOM



- 14. That as regards para 2(vii) of the application, the contents thereof are denied. The Staff Posting Order No.25 of 1992 was issued in compliance of the order of Hon'ble Central Administrative Tribunal as soon as the S.L.P. was dismissed by the Hon'ble Supreme Court of India without expressing any opinion of the question of law and merits of the case.
- 15. That as regards para 2(viii) of the petition, it is submitted that no orders whatsoever of this Hon'ble Tribunal have been flouted but on the other hand the same have been implemented.
- 16. That as regards para 2(ix) of the petition, the same calls for no comments.
- 17. That as regard para 2(x), 2(xi) and 2(xii) of the petition, it is stated that the same has no relevance to this specific issue. As per the directions of the Hen'ble Tribunal to allot scale above the pay scale of Rs. 425-700 and below the pay scale of Rs. 550-750, the same has been done.
 - 18. That from the fore-going submissions it is quite apparent that the judgement dated 6.5.91 of this Hon'ble Tribunal has been fully complied with by the Respondents and the compliance report to this effect was also filed in this Hon'ble Tribunal on 18.2.92 and as such there is no force in the Contempt Petition filed by the petitioner and the same is liable to be dismissed.

...6

Research, Designs & Standards Organisation
Ministry of Railways
LUCKNOW



That the Deponent has highest regard for this Hen'ble Tribunal and in case this Hen'ble Tribunal comes to the conclusion that the deponent is guilty of having committed contempt, the Deponent tenders his unconditional apology.

LUCKNOW. Place:

Dated: 0 - 07 - 92.

Deponent.

Director Gameral

Research, Designs & Standards Organisation Ministry of Railways

LUCKNOW VERIFICATION

I, O.P. Jain, aged about 58 years, S/o Late Shri Laxmi Chand Jain, working as Director General, R.D.S.O., Lucknew do hereby verify that the contents of para 1 to 19 are true to my personal knowledge and are based on records relating to the instant case kept in the efficial custedy of the Respondent, and that I have not suppressed any material facts.

Place: LUCKNOW.

Dated: July , 1992.

DEPONENT

Director General

Research, Designs & Standards Organisation Ministry of Railways

LUCKNOW

Government of India Ministry of Railways Research Designs and Standards Organisation Manak Nagar, Lucknow.

STAFF POSTING ORDER NO. 25 OF 1992

As per the judgement dated 06.05.1991 of the Hon'ble Central Administrative Tribunal, Lucknow Bench, Lucknow delivered in the cases TA No. 1100/87, connected with No. 1101/87 and 1101-A/87, K.C.Agarwal, P.P.Gupta, Umrao Singh and others, the competent authority has decided to allot the scale Rs. 455-700 (AS) w.e.f. 1.1.73 to S/Shri K.C.Agarwal, P.P.Gupta G.B.Sinha Umrao Singh : and late Shri Niranjan Singh.

The aforesaid applicants are entitled to the notional fixation of salary in the pay scale of Rs. 455-700 (As) w.e.f. 1.1.73. They will, however, be awarded the financial benefits with effect from the first day of the month of the year of their filing of the writ petition & respectively as per Hon'ble Tribunal's orders.

The arrears due are being worked out and/will be paid to the above staff concerned shortly. / if anf

Hindi version will follow.

(T.M.Murali) for Director General

Encl: NIL. File No. A/EP-1290 Ducknow-11. Dated:n 2.92.

120 11/102

Distribution.

1.JDS(C-I) 2.JDS(W-Stds.), 3.JDS(ISL), 4.JDRM(S) 5.DDE-I(10 copies) 0.80/0 00. 10. 211. The arrears of pay in favour of the individual may kindly be drawn as early as possible through sup dimension has a some of the base of accounts.

on carriage/Russ/Lucknow with reference to his representation dated 2.12.91, 12.11.91, 14.11.91 13.5hri P.P.Gupta, SI/Wagen(I&L) RDSO/Lucknow. 14. Shri Niranjan Singh, EX DM'A'/Magon, C/o Shri A Bhupindar Singh, Manak Nagar, Lucknow 15.G.E. Singh, DAA (adhoc), Rus. Mach. / Ros. Mach. / Ro Res. Mach. /RDSQ/Lucknow. 16. Umrao Singh, Ex EM'A', MP Directorate, RDSO3.0/0 A/20/3, FDSO Colony, Lucknew. 17.Hony.Secretary, CTSA/RDSO/Lucknew vith reference to their letter No. GS/K.C.Agar-Wal/91/192, GS/Ww Agarwal, Supreme Court/Decision/91/193 dt. 9.12.91, CTSA/G3/MT Aggarwal-SL7/92/5 dt. 7.1,92.

Director Reneral

Rasearch, Designs & Standards Organisation

Ministry of Railways LUCKNOW

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKHOU BRACH, LUCKHON.



Civil Misc. Application No.

of 1992 (L). Sine 3

Registration TA No. 1100/87 connected with TA He. 1101/87 and TA No. 1101-A/87.

K.C. Agerwal, P.P. Gupta and .. Applicants. Umrae Singh and Others ..

Responsents. Union of India & Others.

Vise their Juscement/Orser sated 06.05.91, this Hen'ble Tribunal has sirected the Responsents Re. 1 & 2 that to consider and avaid an appropriete scale of pay above M. 425-700 to DAC rescription as DAB with effect frem U1.U1.73 and also to make notional fixation of applicants sulary in the scale awarded w.e.f. 01.01.73 and award the financial benefits with effect from the first day of the menth of the year of filing of the writ Petitions respectively by each of the applicants;

The matter was referred to the competent authority who has taken the escinion on 28.01.92 to allot the scale of Hs.455 - 700 (RF) to the

Rosparch, Designs & Standards Organisation Ministry of Railways

LUCKNOW



ef their pay w.e.f. 01.01.73 and the financial benefits w.e.f. the first day of the month of the year of filing of the Writ Petition by each of the applicants.

3. Accordingly the benefits as directed by this Hentble Tribunal have been extended to the applicants by way of issue of the Staff Pasting Order No. 25 of 1992, a capy of which is annexed as Annexure Rain

Place : Lucknew.
Pates : //-02-92.

(8. BHAT IA)

B E पुर्व निर्देशके त्यीनते में T.

तानुसंघान क्षत्रिकत्प क्षीर मानक संगठन
रेत्र मंत्राज्ञय, लखनक - 226011

VERIFICATION

I, S. Bhatia S/e Late Shri U.C. Bhatia agentation of John School of Roso (Hinistry of High.), Luckness to hereby verify that the centents of parent to 3 of this application are true to my knowledge and age Colieved by me to be true on the basis of the recers and legal advice.

Place: Luckney

nated : \%- 02 - 92.

(6. Phatia)
Py.Director / Estt-I.
R.D.S.O., Lucknew-11.

शतुसंबात शिक्षकश्य श्रीर मानक संकल्प रेल संबादय, हासवडा - 226011

Director General

Research, Designs & Standards Organisation
Ministry of Railways
LUCKNOW



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHAB
CIRCUIT BENCH, Lucknow

REJOINDER AFFIDAVIT OF THE APPLICANTS IN REGARD CONTEMPT PETITION (CIVIL) No. 23 OF 1992(L) in re:

T.A. No.1100/1987, 1101/87 & 1101-A/87

.C. Agarwal and others

Petitioners

versus

Shri Y.P. Anand and another

Respondents

I, K.C. Agarwal, aged about 56 years, son of late ShrimKanshi Ram Agarwal, resident of C-63/3, Manak Nagar, R.D.S.O. Colony, Lucknow, deponent, do hereby solemnly affirm and state on oath as hereunder:

- 1. That the contemnor No. 2, though has taken up responsibility to controvert the present contempt petition against himself and opposite party no. 1 as well, but he has failed to adduce any authority of opposite party no. 1 in favour of opposite part no. 2 to ensure the correct position as alleged.
- 2. That in reply to contents of paragraph No. 2 its sub-paras 1. 2 and 3 are according to last operative directions of the judgment dated 06.05.91 meaning thereby that what compliance was required in the judgment is that the opposite parties have minutely to take into account for consideration and allot the appropriate scale of pay next above to Rs.425-700 to the category of the applicants as per Annexure C-2 as mentioned in the operative direction no. 1 of the judgment after making simultaneous study of Annexured nos. C-3 and C-2 respectively annexed to the counter affidavit filed by the respondents which they did not take into consideration contd...2

Pill a god



and it leads to only one conclusion that both the opposite parties are guilty of committing contempt of their own authorities in not allotting the appropriate pay scale to the applicants within the correct meaning, interpretation and compliance of operative direction No. 1 of the judgment of the Hon ble C.A.T. including paragraphs 10, 11 and 15.

The relevancy and materiality of para 13 of Suppleme tary Rejoinder Affidavit (mentioned in para 15 of the judgment) read with the above also could not be assessed in value, therefore, all the required norms remained unheeded and unattended by the opposite parties who have filed the counter affidavit of the Contempt Petition here.

3. Had the opposite parties been able to bear in mind to comply with the judgment of Hon'ble C.A.T., there could have been no need born out to bring the present result contempt petition but the mishappening and blunders took place on the part of the opposite parties who had made the applicants to come over here for lawful justice. The reply in para 3 of the opposite parties is nothing but the attempts have been made to confuse the Hon'ble C.A.T. by adopting zig-zag manners, pick and choos policy including devide and rule policy by the contestants.

The opposite parties in para 4 of counter affidavitook up only para 14 of the said judgment and # twisted the real spirit whimsically in allotting imappropriate pay scale to the petitioner by and impugned order contained in Posting Order No. 25



K.C. Aggarwel



of 17.2.1992 which is still a subject of dispute. In para 5 of the counter affidavit the opposite parties have attempted to give their explanation of perfection of compliance or implementing the judgment of the Hon ble C.A.T. dated 6.5.91.

Actually speaking, no compliance has been made and the absurdity which has been pointed out is that in this instant matter the opposite parties had failed to distinguish Annexure C-2 and C-3, as accurately as possible, and the purpose of judgment/justice is not becoming fast but already more than 19 years elapsed thereby service career of the applicants remained over-whelmed, over crushed and penetrated at large scale beyond all the controls.

In para 6 of the counter affidavitathe opposite parties drew incorrect sketch of the case merely to confuse the Hon'ble C.A.T. on the point of compliance while there was no compliance without legs, head and tail in the existence. These opposite parties demanded to be strictured for not discouraging their misleading and misconceiving acts in their counter affidavit (to writ petition) paragraphs 10, 11, 12, 15, 18 and 20 have been seriously objectionable for being punished of the offence of Purjury of Records, comealments of evidence and facts but the opposite parties have been enjoying hundred percent arbitrary and discriminatory exercisable powers as a dictatorship rule and nothing else.

Parawise controvertions by opposite parties from paragraphs 7 to 19 is contested as follows:What opposite parties have taken in paragraphs
7, 8 and 9 in respect of pay scale Rs.455-700

OATH O CANONALE Date/ L Advocate 1994

5.

S. C. Agganvel



applicable to the categories specified below without covering the category of the applicant, Specification of class, category and cadre entitled for revised scales with reference from the Report of the IIIrd Central Pay Commission Recommendations.

.		
	IN THE H	OH'BL
	K. C. AGGA Y. P. AMAH	
SNo	Cot Mr. Deveranment	CLA
1.1	Rs. 455-700	Heal (Mi
.2	Rs. 455-700	
3.	Rs. 455-700	Comp
4.	Rs. 455-700	
5	Rs. 455-700	
_6.	Rs. 455-700	Insb (M
77	Rs. 455-700	
.8.	Rs. 455-700	Nu
9.	rs. 455-700	
10	Rs. 455-700	St.
11	Rs. 455-700	$ E_n $
12	Rs. 455=700	* · · · · · · · · · · · · · · · · · · ·
13	Rs.455-700	انصاف
14	Rs. 455-700	Fau
15	Rs. 455-700	
1.6	歌、455-700	A>
17	Rs. 455-700	As



L. C. Aggarwal



While the scale of Rs. 455-700 has no concern with the category of the petitioner and the Ministry of Railways accepted the recommendations of the 3rd Central Pay Commission Report as per Annexure IX of the contempt petition for the non-gazetted Engineering Drawing staff, accordingly for which the Railway Board issued a G.O. for Section Schedule of Revised Scales applicable to the Design staff of R.D.S.O on 4.10.74 vide their letter No. PC -III/ 73/PS/Schedule/RDSO i.e. Annexure 1/1 to the Contempt Petition (Ref : last two lines of para 11 of the judgment of the Hon'ble C.A.T.), so as per that the scale above Rs. 425-700 should be considered and awarded to the petitioners as mentioned in Operative Direction No. 1 of the judgment of the Hon'ble C.A.T.

The opposite parties have manufactured manifestly manipulation of their reported compliance neglecting to allot appropriate pay scale of Rs.550-750 with effect from 1.1.73 revisable further at the due turn but they could not prefer, to do so, and inadmissible, inapplicable scale of pay have been allotted without having the prescribed authority for the purpose, contrary to the spirit of the standing circulars of the Railway Board, Ministry of Railways, New Delhi. The Chairman, Railway Board had been kept into dark about the otherwise there could have been no occasion furthe real story of the case/to continue to the same litigation for the last 19 years, right from the year 1973 to date. The unintelligent observations of the opposite parties are ostentatiously flatulent to fabricate the constructive lines into

contd...6



L. c. Aggarwel



justice, as well.

In paragraphs 16 to 18 the opposite parties have 10. tried to misguide, misinform, misstate and misgive the Hon'ble C.A.T. that they have not complied with the judgment date 6.5.91 at least a single percent of compliance has seemed to have been not done by The correct position cannot be ascertained by any reference till today mindfully and not otherwise. The reality is that both the answering opposite parties are contemnors beyond doubt, they are liable to be punished for the lapses of contempt as their unconditional apology is unsimmere apakagy apology tendered ungenuinely by the opposite parties after resisting a long duration of 19 years for justice is deliberately unsincere apology. therefore opposite parties cannot be freed unpunished.

While allotting appropriate pay scale to categories, classes and cadres of the applicants by the opposite parties they should have kept in view calculation of duties, functions, nature of job performed, so as to not to occur any difficulty in the fixation of the Galary and pay scale of that post subject to invite objection, if any, but acceptable by all as a final. Responsibilities, duties, requisite qualificational norms of the post held Carrying higher job to get higher pay scale. (Ref. Paragraphs 4 and 5 of the judgment of the Hon ble C.A.T.).

The contesting opposite parties avoided to p. see and to consult R&) rules and the extracts of

contd...8



XXX

the recommendations of IIIrd Central Pay Commission Report regarding the allocation of pay scales for the non-gazetted Engineering Drawing staff throughout the nation even all over Indian Railways. (Refer Annexure VIII, particularly page 44 and Annexure IX annexed to the Contempt Petition), what to say they failed to attend the annexures of contempt petition in the real spirit to classified their own position before the Hon' ble C.A.T. fairly and reasonably.

Coming to the conclusion of the case, it is most apparantiate desirable that the opposite parties may kindly be dealt with in consonance of the latest case lae enforceable in the instant matter as the contempt petition succeeds thoroughly beyond all doubts in the eyes of law and its mandate.

Lucknow

: 14.7.1992 Dated

DEPONENT

VERIFICATION

I, the above named deponent, do hereby verify that to 10 are true to my the contents of paragraphs own knowledge and those of paragraphs are believed to be true as per legal advice. Nothing material has been concealed and mixed with those of incorrect facts. So help me God.

Signed and verified this $/4/\mathcal{L}$ day of July 1992 at Lucknow.

LUCKNOW :

: 14-07-1992. Dated







BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,

Allahabad.

Circuit Bench Luck now

1992 609 Misc. App. No.

Inre: -

Civil Contempt Petition No. 23 of 1992

Inre: -

(T.A. No 1100/1987, 1101/87 & 1101A/87)

K.C. Aggarwal & others

Petitioners

Versus

- sri Y.P. Anand, 1. Chairman, Rly. Board, New Delhi.
- Sri O.P.Jain, 2. Director General, R.D.S.O., Lucknow

Respondents/ Contemnors.

Fixed for 28-8-1992

application for fixing early date within July, 1992 as the opp.party No.2 is going to be retired w.e.f. 31.7.1992.

The humble petitioner begs to state as here under : -

That the Lordships of the Hon'ble Central Administrati Tribunal/pleased to issue notices to respondents No.1 and 2 to Show Cause as to why the proceedings under th Contempt of Courts Act may not be initiated against them for not implementing the Judgment dated 6/5/91

1.5.92.

That the Counter Affidavit was filed on 6/7/92 and th Chamber Rejoinder Affidavit stood exchanged on 14/7/92 and arguments were started in the early hours on th date fixed i.e. on 15/7/92. The learned counsel for 16.7.9, the opposite parties did not appear to controvert the

advanced arguments face to face even after Lunch hou



on the same day i.e. on 15.7.92. Now the general date i.e. 28.8.92 has been fixed for final hearing and disposal of the matter in hand.

3. That the date fixed as above would be most inconvenient because Sri O.P.Jain, Director General R.D.SO., Lucknow shall stand retired on 31.7.1992, then it will be very difficult to get his personal appearance before the Hon'ble C.A.T. to face the result of the Contempt otherwise the vast periodicity shall come to be wasted on his personal appearance in future, in the absence of his availability or his where abouts after the effect of retirement from service supernuarily.

WHEREFORE, it is most respectfully prayed that your Lordships may be graciously pleased to curtail the above date and further fix the next date of final hearing within the month of July 1992 to meet the ends of justice as expeditiously as possible.

Lucknow:

R.S. SHARMA)

Advocate.
COUNSEL FOR THE APPLICANT.

e. e. 1. 110 - 2 House Certail Adea ब अदालत श्रीमान [बादो अपोलान्ट] वकालतनामा प्रतिबादी [रेस्पाडेन्ट] Re Assazeral and & Ane Mer (प्रतिवादी रेस्पाडेम्ट) 01-05-92 50 नं, मुकड्दमा पेशी की ता० अपर लिखे मुकद्मा में अपनी ओर से श्री महोदय एडवोकेट को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा सें वकील महोदय स्वयं अथवा अन्य वकील द्वारा जी कृष्ठ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटाव या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकवाल दावा तथा अपील निगरानी हमारी और से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकद्दमा उठावे या कोई रुपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने वा हमारे हस्ताक्षर युक्त (दस्तखती) रसीद सें लेवे या पंच नियुक्त करे-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मै यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाक फैसला हो जाता है उसकी जिन्में वारी मेरे वकील पर नहीं होगी इसलिए यह बकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे। साक्षी (गवाह) दिनांक स्वीकृत

(A76)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD.

Ecetral Administrative Tribunal CIRCUIT BENCH, LUCKNOW.

Circuit Honeh, Lucknow Contempt Case No. 23 of 1992(L)

Date of Receipt by Past.

T.A. No. 1100/87(T)

Deputy Registrar LT

Shri K.C. Aggarwal

Applicant

Versus

Shri Y.P. An and and others.

Respondents

The above named humble applicant most humbly and respectfully states as under:-

- 1. That the humble applicant by moving ease application for recalling the order dated 28.8.92 passed by Hon'ble Mr. Justice U.C. Srivastava, V.C. and Hon'ble Mr. K. Obayya, A.m. in the aforesaid contempt matter which subsits more than indicated to the effect that the respondents contempors have definitely committed contempor of the Hon'ble Tribunal.
- 2. That the opposite parties respondents/contemnors not controvert the contempt petition dated 27.4.92 par wise and havefailed to file any supplementary or additional counter affidavit of my rejoinder affidavit data 14.7.92. But being guilty conscience, the contemnors is voluntarily offered/tendered undconditional written apology in their counter affidavit dated 6.7.92.
- 3. That in para 2 of the rejoinder affidavit it is clearlys stated that due compliance as required in the operative directions of the judgement dated 6.5.91 or

g garwal

conte.

& c. Aggarnel



Hon'ble Central Administrative Tribunal has not been done as a result of which did not allot appropriate scale of pay above than Rs.425-700 (RS) to the category of the Engineering set up as per Annexure C-2(Authority of Ministry of Railways, Scheduled Revised Pay Scales applicable to the technical engineering categories applicable to the petitioners in R.D.S.O for allotment of revised scales by which a revised scale of Rs.425-700 was allotted to the petitioners. Please xfm refer last 3 lines of para 11 of the judgement of Hon'ble Tribunal, annexed as Annexure - 1) therefore, as indicated in paragraphs 10, 11 and 15 the relevant and material aspects including para 13 of the supplementary rejoinder affidavit and the judgement itself could not be taken into consideration.

- 4. That as actually speaking no compliance of the judgement has been made but the absurdity has been pointed out in this case that the opposite parties have utterly failed to distinguish the Annexure No. C-2 accurately demanded to do so hence the purpose of justi is not becoming fast which already took more than 19 ye of duration over-Whelmingly to darken the future career and the fate of the petitioner at large scale as has be stated in para 4 of the rejoinder affidavit.
- the opposite parties have manufactured manifestly manipulation of their reported compliance neglecting allot appropriate pay scale of Rs.550-750 with effect from 1.1.73 revisable further at the due turn but the could not prefer to do so, and inadmissible, inapplic scale of pay have been allotted without having the prescribed auth-ority for the purpose, contrary to

& C. Aggamal

contd...



spirith of the standing circulars of the Railway Board, Ministry of Railways, New Delhi i.e. Annexure C-2 dated 4.10.74(annexed as Annexure No. 1). The Chairman, Railway Board, had been kept into dark about the otherwise there could have been no occasion further real story of the case to continue to the same litigation for the last 19 years, right from the year 1973 to date. The unintelligent observations of the opposite parties are ostentatiously flatulent to fabricate the constructive linesinto destructive line of action. Therefore, the Posting area order No. 25 of 17.2.1992 is an instrument misfit to the applicant from all the four corners.

- That the staff Posting Order No. 25 dated 17.2.92 is 6. a misfit instrument as not the single percent of compliance as required has been made to implement the lawful observations of the Hon'ble Central Administrative Tribunal and the Hon'ble The Supreme Court of India. opposite parties have wilfully flouted away due compliand of lawful order knowingly as unto word feared from any of the four corners as darely as possible, as unmindfully as possible without even perusal of unavoidable Annexure No C-2 on the reverse it speaks out that the scale of pay Rs. 550-750 should be allotted to the Engineering set up. The plea that not even a sim single percent of the compliance is made is already taken in para 10 of my rejoinder affidavit, which has remained uncontroverted throughout.
- 7. That the error apparent on the face of record is very clear that neither the record of the contempt case had been ever perused nor the advanced argument made by the petitioner's counsel have been incorporated in the order dated 28.8.92 which appears to be an ex-parte order

L. C. Aggirne of

contd...4



whereby the contentions of the learned coursel for the respondent has been incorporated without its verification of substantial truth and the test of law. In these events the said order dated 28.8.92 is unconstitutional and unfundamental also which deserve to be clarified, modified or record so that the judgement on merit of the case may be had in due course of time in the forthcoming period after perusal of the records and verifying the substantial truth of the compliance made by the opposite parties as has been contended by the learned counsel for the opposite parties.

PRAYER

Wherefore, it is most humbly and respectfully prayed that the Hon'ble Central Administrative Tribunal may kindly be pleased to recall, clarify or modify its order dated 28.8.92 to ther real extent, so that, the defaulters opposite parties may be punished adequately as the guilt of committing contempt has been proved against them beyond all shadow of doubt, from the consequences of which they do not deserve to be freed.

Luck now:

: September 1992 COUNSEL FOR THE PETITIONERS

f. C. Aggornoe L